

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 424 OF 2024**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**... APPLICANT**

**VERSUS**

**NIKSHAY PANDEY**

**... RESPONDENT**

**NDOH: 14.05.2024**

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**RESPONDENT**

THROUGH



**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

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Enrol.No.D/1154/2008

Place: New Delhi

Dated: 10.05.2024



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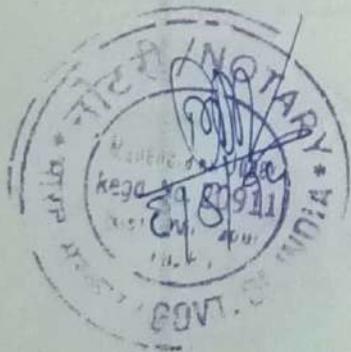
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 424 OF 2024

COMPLIANCE AFFIDAVIT IN TERMS OF THE DIRECTIONS  
ISSUED BY THIS HON'BLE TRIBUNAL UNDER THE ORDER DATED  
12<sup>th</sup> MARCH, 2024.

I, Mr. Nikshay Pandey, S/o Sh. Rishi Kant Pandey Authorized Signatory for  
M/s Shri Nikshay Pandey, R/o Sonpur, Chunar, Mirzapur, aged about 34 years,



निक्षय पाण्डेय

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 424 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

NIKSHAY PANDEY

...RESPONDENT

COMPLIANCE AFFIDAVIT IN TERMS OF THE DIRECTIONS ISSUED  
BY THIS HON'BLE TRIBUNAL UNDER THE ORDER DATED 12<sup>th</sup>  
MARCH, 2024.

I, Mr. Nikshay Pandey, S/o Sh. Rishi Kant Pandey Authorized Signatory for M/s Shri Nikshay Pandey, R/o Sonpur, Chunar, Mirzapur, aged about 34 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Respondent in the above-mentioned case and as such is well conversant with the facts of the case and as such competent to swear and depose this Affidavit.
2. That the present Affidavit is being filed in terms of the Order dated 12<sup>th</sup> March, 2024 passed by this Hon'ble Tribunal in O.A. No. 521 of 2022 titled "Sampurna Nand Vs. State of U.P. and Others"

That by way of this affidavit, the Deponent is seeking to place on record the compliance presently undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), as also

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conditions and recommendations of the Joint Committee in its report dated 03.02.2023 and 06.01.2024.

4. The Deponent has been granted sand stone mining rights at the Mining Project at Araj No.142, Village Sonpur, Tehsil Chunar and District Mirzapur, Uttar Pradesh.

5. In terms of the reports of the Joint Committee, the Deponent has undertaken the following measures towards the recommendations and observations of the Joint Committee:

(i) In terms of S.no. 2.21 (f), the Deponent had applied for and received the CTO dated 05.07.2023 from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO dated 05.07.2023 is enclosed along with the half -yearly compliance report and filed herein.

(ii) In respect of S.No 2.21 (g), the Deponent submits that concerned proponent is registered as an Micro, Small and Medium Enterprises (MSME), and in terms of the Notification dated 24<sup>th</sup> September, 2020 issued by the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga rejuvenation), the Deponent has been granted exemption under Clause 1 (v) therein. A Copy of the said Notification is annexed hereto as Annexure "A-1".

(iii) In terms of S.no. 2.21 (i), the pillars and their respective coordinates in the mining project area has been constructed and written in clear and visible parameter. Copy of the photographs showing the construction and marking of the pillars is enclosed along with the half -yearly compliance report and filed herein.



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- (iv) In terms of S.no. 2.21 (j), it is submitted that proper wire fencing has been erected all around the periphery of the lease area/mining project. Copy of the photographs showing the fencing is enclosed along with the half -yearly compliance report and filed herein.
- (v) In terms of S.No. 2.21 (k), it is submitted that the Deponent is in the process of installing the ambient air quality stations in terms of the EC. It is submitted, however, that the area of the mining lease being about 1 hectare, the air quality is being monitored regularly and adequately in compliance of the condition under the Environment Clearance. The analysis reports in respect of the air quality is enclosed along with the half -yearly compliance report and filed herein.
- (vi) In terms of S.No.2.21 (l), it is submitted that the half yearly compliance report in terms of the EC has been submitted to the Regional Officer of the concerned Ministry. A copy of the most recent report submitted on 16.02.2024 is annexed hereto as **Annexure "A-2"**.
- (vii) In respect of S.No. 2.21 (m), i.e. raising of plantation around the lease area; it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees. Further, due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. Despite the foregoing, the Deponent has made efforts towards plantation around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.



*Handwritten signature*

(viii) In terms of S.No. 2.21 (n), it is submitted that the mining carried out at the mining project area is through manual mode and not blasting, and as such there is no requirement of filing of the blast vibration study report on the part of the Deponent. It is accordingly requested that the said objection may kindly be dispensed with.

(ix) In terms of S. No.2.21 (o), it is submitted that the Deponent being an MSME has been granted exemption in terms of the EC due to the Deponent using less than 10 KL water per day.

(x) In terms of S. No. 2.21 (p), it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent was unable to maintain the slope of the mining bench and ultimate pit, despite its best efforts. However, the Deponent is now maintaining the mines level upper surface to the ground level as per future requirement.

(xi) In respect of S. No. 2.21 (q) and (r), it is submitted that that water tankers are being used to control dust in the lease area and sprinkling of water is being carried out regularly on the transportation route of vehicles, for dust suppression and haulage road is being maintained. Copy of the photograph showing dust suppression are enclosed along with the half -yearly compliance report filed herein.

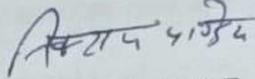
(xii) In terms of S. No. 8.21 of the report of the joint committee dated 06.01.2024, it is respectfully submitted that proper wire fencing has been erected all around the periphery of the lease area/mining



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project; the air quality is being monitored regularly and adequately in compliance of the condition under the EC; the Deponent has planted some trees around the industry and undertakes to maintain the same, and make further plantation, wherever possible.

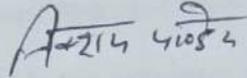
6. In addition to the aforesaid, the half yearly compliance report, in terms of the EC, submitted by the Deponent to the Regional Officer, copy of which is annexed hereto as Annexure A-2, contains in detail the status of the compliance of the conditions of the EC, by the Deponent, which are not being repeated herein for the sake of brevity.
7. The Deponent further undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, including contributing towards any recommended Environment Management Program in their day to day operations and actions.

  
DEPONENT

#### VERIFICATION

Verified on this the \_\_\_\_\_ day of May, 2024 at New Delhi that the contents of the above Affidavit have been explained to me in vernacular and are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

DEPONENT





**MINISTRY OF JAL SHAKTI**  
**(Department Of Water Resources, River Development And Ganga Rejuvenation)**  
**(CENTRAL GROUND WATER AUTHORITY)**

**NOTIFICATION**

New Delhi, the 24th September, 2020

**S.O. 3289(E).**—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15<sup>th</sup> April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09<sup>th</sup> July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13<sup>th</sup> July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28<sup>th</sup> August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11<sup>th</sup> October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03<sup>rd</sup> January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12<sup>th</sup> December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11<sup>th</sup> September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16<sup>th</sup> March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20<sup>th</sup> July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018 as per the Schedule below:

### **SCHEDULE**

#### **Guidelines to regulate and control ground water extraction in India**

**(with immediate effect)**

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

**ANNEXURES**

- Annexure I: Estimation of water requirements for drinking and domestic use.
- Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.
- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
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- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

**Guidelines to regulate and control groundwater extraction in India****Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

### **1.0 Exemptions from seeking No Objection Certificate:**

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

### **1.1 Registration of Drilling Rigs**

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

### **2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas**

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m<sup>3</sup>/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

### **Documents to be submitted with the application**

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m<sup>3</sup>/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m<sup>3</sup>/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

### 3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

### 4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

#### 4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
  - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
  - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

#### Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m<sup>3</sup>/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

#### 4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

#### **Documents to be submitted with the application**

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

#### **4.3 Infrastructure projects:**

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

#### **Documents to be submitted with the application**

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

#### **5.0 Ground water abstraction/ restoration charges**

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

**5.1 Rates of Ground water abstraction /restoration charges****I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

**Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.**

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m<sup>3</sup>.

**II. Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

**Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

**Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

**III. Other Industries & infrastructure projects**

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

**Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

**Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

**IV. Mining projects**

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

**Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

**Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

### 6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

**Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Safe	<b>10</b>
Semi Critical	<b>20</b>
Critical	<b>25</b>

**Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Over Exploited	<b>35</b>

### 7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

### 8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

### 9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

### 10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

**11.0 Renewal of No Objection Certificate**

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

**12.0 Extension of No Objection Certificate**

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

**13.0 Delegation of powers against illegal groundwater withdrawal**

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

#### 14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

#### 15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m<sup>3</sup>/day and ECR<sub>GW</sub> in Rs./ cum

##### 15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR<sub>GW</sub>) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

**Table 15.1 : ECR<sub>GW</sub> for Packaged Drinking Water units**

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.2: ECR<sub>GW</sub> for Mining/ infrastructure dewatering projects**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.3: ECR<sub>GW</sub> for Industrial units**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

### 15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

**Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal**

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

**Note:** KLD – Kilolitre per day

### 16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

**Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions**

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

**Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate**

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

**17.0 Other important Conditions (Applicable to all):**

- i.** Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii.** In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii.** In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv.** Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v.** No application shall be entertained without supporting documents as specified in relevant sections.
- vi.** Abstraction structure(s) should be located inside the premises of project property.
- vii.** Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii.** Processing fee prescribed, if any, from time to time shall be charged for various services.

**Note:**

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

**TRUE COPY**

**ANNEXURE - A-2**

From

Shri Nikshay Pandey S/o. Shri Rishi Kant Pandey  
R/o Moh.- Bhatwan ke Pokhari,  
Tehsil- Sadar, District- Mirzapur,  
Uttar Pradesh,

Date: 08/05/2024

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for Building Stone (Sand Stone)  
Mining Project at Araj No. 142, Village: Sonpur, Tehsil: Chunar & District: Mirzapur,  
State : Uttar Pradesh (Lease Area - 1.01 Ha or 2.50 Acres), (July-2023 to Dec-2023)

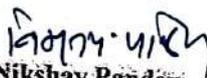
Ref No - 753/Parya/DEAC/Sandstone/MZP/2018

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 753/Parya/DEAC/Sandstone/MZP/2018 on dated 23-10-2018. Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats. We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

  
Nikshay Pandey  
Project Proponent

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 09.05.24  
प्राप्तकर्ता के हस्ताक्षर  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

From

Date: 16.02.2024

**Shri Nikshay Pandey S/o. Shri Rishi Kant Pandey**

R/o Moh.- Bhatwan ke Pokhari,  
Tehsil- Sadar, District- Mirzapur,  
Uttar Pradesh

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for Building Stone (Sand Stone) Mining Project at Araji No. 142, Village: Sonpur, Tehsil: Chunar & District: Mirzapur, State : Uttar Pradesh (Lease Area – 1.01 Ha or 2.50 Acres). (July-2023 to Dec-2023)**

**Ref No - 753/Parya/DEAC/Sandstone/MZP/2018**

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This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 753/Parya/DEAC/Sandstone/MZP/2018 on dated 23-10-2018.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

**Nikshay Pandey**  
**Project Proponent**

**Copy to:**

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

**Registered****District Level Environment Impact Assessment Authority, Mirzapur****District Magistrate, Mirzapur**

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurminsoffice@gmail.com

To,

**Shri Nikshay Pandey**  
**Owner,**  
**S/o Shri Rishi Kant Pandey**  
**R/o Moh.- Bhatwan ke Pokhari,**  
**Teh.- Sadar, District- Mirzapur,**  
**Uttar Pradesh**

Ref. No.753 /Parya/DEAC/Sandstone/MZP/2018

Date: 23-10, 2018

Sub: **Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 142,**  
**Village-Sonpur, Tehsil-Chunar, District-Mirzapur.(Lease Area-1.01 Ha. or 2.50 Acres)**

Dear Sir,

Please refer to your application letter dated 01/09/2018 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their environmental consultant Shri Vidya Bhushan Trivedi. The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No.142, Village-Sonpur, Teh.-Chunar, District-Mirzapur, U.P. (Leased Area-1.01 Ha. or 2.50 acres).
2. The mining lease was granted on date 27.08.2016 for a period of 10 Years which shall be expired date 26.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 25°02'56.45", (B) 25°03'01.58" and Longitude E.Pillar (A) 83°00'20.05", (B) 83°00'24.12".
5. The mining plan prepared by Shri Vidya Bhushan Trivedi (RQP/SME/JP/2016) duly approved by Directorate of Geology & Mining U.P. vide letter no.896/MP/2016 dated 17/07/2018.
6. The water requirement will be limited to 02.50KLD and will be supplied from the tankers hand pumps and tube wells.
7. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
8. The ultimate depth of mining will be 15 meter.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. The annual production of 75,000M<sup>3</sup>/annum Sand Stone is proposed.
11. The Village Sonpur has electricity connection while lease area is not connected with electricity.
12. It shall be opencast semi-mechanized mine. Mechanical Excavator shall be deployed for the excavation of boulders as well as removal of overburden into Tata tippers shall be transported to clearing the plantation site. Drilling & Blasting shall be carried out with 32mm dia, tractor mounted jack hammer drill & blasting shall be carried out 25mm geletine and DF cord with delay electric detonator.
13. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
14. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 19/09/2018) on the above said project, The District Environment Impact Assessment Authority (meeting held on 17/10/2018) has decided to grant the Environmental Clearance to the title project for collection of 75,000M<sup>3</sup>/annum sand stone from mining lease Area 2.50 acres (1.01 Ha.) is valid till lease period alongwith following General and specific Conditions:

**A. General Conditions:**

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. ***It shall be ensured that mining operation will be done as in approved mining plan.***
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub>) should be regularly submitted to the Regional office, MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.

19. The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-IM, Pre-feasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
23. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. 5% of the Project Cost, CER amount (Corporate Environment Responsibility) will be submitted by project proponent in related bank account.
4. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
5. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
6. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
7. *Sand stone lease ultimate depth of mining should be restricted not more than 20meter.*
8. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
9. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
10. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
11. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
12. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
13. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

14. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
15. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
16. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
17. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
18. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
19. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
20. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
21. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
22. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
23. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

24. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
25. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
26. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.
27. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
28. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
29. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
31. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
32. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
33. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
34. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
35. Project does not fall under any buffer zone of no-development as declared/identified under any law.
36. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashutosh Kumar Dubey)  
Member Secretary,  
DEIAA, Mirzapur (U.P.)/  
SDM-Sadar, Mirzapur

No...../Parya/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Member Secretary,  
DEIAA, Mirzapur (U.P.)/  
SDM-Sadar, Mirzapur

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**POINT-WISE COMPLIANCE  
OF  
STIPULATED SPECIFIC AND GENERAL CONDITIONS  
IN THE  
ENVIRONMENTAL CLEARANCE LETTER  
For the period of  
July 2023 to December 2023**

**Reference no- 753/Parya/DEAC/Sandstone/MZP/2018  
&  
Date of Issue of EC: 23.10.2018**

**“BUILDING STONE (SAND STONE) MINING PROJECT”  
(1.01 Ha. Or 2.50 Acres and 75,000 m<sup>3</sup>/annum)  
at  
Araji No. – 142, Village: Sonpur,  
Tehsil: Chunar, District: Mirzapur,  
State: Uttar Pradesh**

**Submitted by**  
Shri Nikshay Pandey S/o. Shri Rishi Kant Pandey  
R/o Moh.- Bhatwan ke Pokhari,  
Teh.- Sadar, District- Mirzapur,

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

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### PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st January and 1st June of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. General Condition & Specific Condition), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Lucknow and a copy to the Director & Secretary, Directorate of Environment, Lucknow, Uttar Pradesh.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Regional Office-MoEF (Lucknow) and U.P. DEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

#### **Methodology for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Noise, and Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

#### **Generic Structure of Report:**

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
- 6) Suggestions for Implementation.

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

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**POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY DEIAA, MIRZAPUR, UP, vide LETTER NO. Ref No. 753/Parya/DEAC/SANDSTONE/MZP/2018, Dated 23-10-2018**

**Compliance (July 2023 to December 2023)**

**Details of Environmental Clearance:**

1. The environmental clearance is sought for Building Stone (Sand Stone) Mining Project at Araji No. 142, Village: Sonpur, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh. (Lease Area- 1.01 Ha or 2.50 Acres).
2. Environmental Clearance for the proposal has been issued by DEIAA, Mirzapur U.P, vide ref of. MoEFCC Proposal no. 753/Parya/DEAC/Sandstone/MZP/2018 on 23-10-2018 for the production of 75,000 m<sup>3</sup>/annum.

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

S.No.	Conditions	Compliance Status
<b>(a) GENERAL CONDITIONS</b>		
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Noted and agreed.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Noted and agreed. The approved quantity to be extracted from the Mining Lease of Sand stone is 75,000 m <sup>3</sup> and no change has been made in the same.
3.	It shall be ensured that mining operation will be done as in approved mining plan.	Noted and agreed. Mining will be carried out as per the approved Mining Plan
4.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.	Noted and agreed. Mining will be carried out as per the approved Mining Plan. Attached in Annexure III.
5.	Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the director, Mines Safety , Varanasi Region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961	Operation is Semi-mechanized.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>2</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	Noted and complied. Ambient air quality report is attached as Annexure VI.
7.	Data on ambient air quality (RSPM, SPM, SO <sub>2</sub> , NO <sub>2</sub> ) should be regularly submitted to the Regional office. MoEF. & CC GoI. , Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.	Noted and agreed.
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF & CC notification no GSR/826(E) dt. 16.11.09.	Noted and agreed.
9.	Fugitive dust emission from all the sources shall be	Noted and Complied.

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

	controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	<ul style="list-style-type: none"> <li>• Water is regularly sprinkled in the transportation route of the vehicles.</li> <li>• Haulage road is regularly maintained.</li> </ul>
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment Workers engaged in operations of HEMM. Etc. shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.	<p>Noted and Complied.</p> <ul style="list-style-type: none"> <li>• Only day time mining is carried out.</li> <li>• Noise controlled machineries are utilized in the mining activity.</li> <li>• Regular health checkup camps are organized.</li> </ul>
11.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 <sup>th</sup> may, 1991 and 31 <sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	Not Applicable as no waste water is generated from the mine site. So no need for the treatment.
12.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	<ul style="list-style-type: none"> <li>• PPEs are provided to the workers at working site.</li> <li>• Regular health checks up camps are also organized.</li> </ul>
13.	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	<p>Noted.</p> <p>Special measures will be adopted to prevent the nearby settlements from the impacts of mining.</p> <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
14.	The transportation of the materials shall be limited to day hours time only.	Noted and agreed, as transportation of Minerals will be carried out during day hours.
15.	Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	<ul style="list-style-type: none"> <li>• Temporary rest shelters are provided on site.</li> <li>• Local peoples are deployed in mining activities.</li> </ul>
16.	A separate Environmental Cell with suitable qualified personnel shall be set-up under the control of Senior Executive, who will directly report to the head of the organization.	Noted and Complied.
17.	The project proponent shall inform to the DEIAA, MoEF & CC GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted and agreed.

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

18.	The fund earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional Office, State Pollution Control Board.	Budget for EMP is allocated and utilized.
19.	The Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including, Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, GoI. Lucknow and State Pollution Control Board.	Noted and agreed.
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing, that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.	Noted and agreed.
22.	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted and agreed. The compliance is being submitted regularly on or at least within the stipulated time frame as per DEIAA, Mirzapur.
23.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.	Noted and agreed.
<b>(b) Specific Conditions</b>		
1.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
2.	Environmental clearance is subject to obtain forest	No forest land is utilized in the mining or its related

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

	clearance under Forest (Conservation) Act, 1980 as applicable.	activities All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
3.	5% of the Project Cost, CER amount (Corporate Environment Responsibility), will be submitted by Project Proponent in related Bank account.	Noted and agreed
4.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable.  Schedule I species are not found in the Core Zone.
5.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Noted and agreed  Local peoples are deployed in mining activities and proper training programme are conducted.
6.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	Noted and agreed.
7.	Sand stone lease ultimate depth of mining should be restricted not more than 20 meter.	Noted and agreed
8.	Shelter belt i.e. 'Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.	Noted and agreed.
9.	Blast vibration study shall be carried out and report submitted to the UPPCB /DEIAA.	Noted and agreed.
10.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.	<ul style="list-style-type: none"> <li>• PPEs are provided to the workers at working site.</li> <li>• Regular health checks up camps are also organized.</li> <li>• Ear plugs are being provided to the laborers who engaged near noise making machineries.</li> </ul>
11.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such programme.	Noted and Complied. Budget for CER Activities is allocated @2% of the total Project Cost.

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(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

	Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	
12.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	Noted and agreed.
13.	Rainwater harvesting shall be undertaken to recharge the ground water sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	Not Applicable.
14.	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	All the mined out material is sent to crushing unit for the making of gitti and boulders.  The entire ROM are saleable no waste or dumps are maintained at site.
15.	Waste management plan should be in accordance to the approved mining plan. Trenches /garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) following through the ML area and silts arrested. De-silting at regular intervals shall be carried out.	Noted and agreed  Waste Management will be done as per approved Mining Plan.
16.	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at	Garland drains have been constructed and have been de-silted before and after rainy season.

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BUILDING STONE (SAND STONE) MINE

	regular intervals.	
17.	Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Noted and agreed.
18.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	Noted and agreed. Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> <li>• Haulage road is regularly maintained.</li> <li>• PUC certified vehicles are deployed for Transportation.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
19.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.	Occupational Health and Safety Measures is undertaken periodically. <ul style="list-style-type: none"> <li>• PPEs are provided to the workers working site.</li> <li>• Regular health checks up camps are also organized.</li> <li>• Regular health and safety related trainings are also provided to workers.</li> </ul>
20.	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	Noted, no top soil is available in the mining lease area.
21.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°.	Not Applicable

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BUILDING STONE (SAND STONE) MINE

	The OB dump shall be back filled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.	
22.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines /other Competent Authority.	Noted. The slope of Mining bench and ultimate pit limit will be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.
23.	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall able form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined Out area Shall be submitted to the Regional Office of the Ministry every year.	Noted and agreed.
24.	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April - May), monsoon (August), post- monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.	Noted and it will be complied.
25.	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.	Noted and it will be Complied.
26.	The waste water from the mine shall be treated to conform to the prescribe standards before discharging	Not Applicable, as no waste water will be generated from mine.

Six Monthly Compliance Report of EC Conditions  
(July to December 2023)  
BUILDING STONE (SAND STONE) MINE

	in to the natural stream. The discharged water from the falling Darn (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	
27.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	<ul style="list-style-type: none"> <li>• Overloading is avoided.</li> <li>• PUC certified vehicles are used in the transportation of mineral.</li> <li>• All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.</li> <li>• Water sprinkling is carried out twice a day.</li> </ul>
28.	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	Noted and agreed.
29.	Action plan for implementation with respect to suggestions/ improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)	Not Applicable Public hearing will not be conducted because the Project falls under B2 category with Lease area 1.01Ha. which is less than 5 ha.
30.	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	Noted and agreed.
31.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	Solid Waste material viz gutkha rappers, plastic bags, glasses etc. are collected and disposed of as per Municipal Solid Waste Management Rule.
32.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Not applicable As no public hearing will be conducted for projects less than 5 ha area of B2 category.
33.	Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and it will be Complied.
34.	In case project falling within 10 Km area of wild life	Not applicable

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BUILDING STONE (SAND STONE) MINE

	sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	As the project does not fall within 10 km area of Wild life Sanctuaries.
35.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	The Project Proponent will be ensured that there is no any activity identified/declared under any law within 10 km Buffer Zone.
36.	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA, Mirzapur every year.	Noted and Complied.

## **Annexures**

<b>Sl. No.</b>	<b>Contents</b>
<b>1.</b>	<b>Annexures 1: ID Proof</b>
<b>2.</b>	<b>Annexures 2: LOI &amp; Lease deed</b>
<b>3.</b>	<b>Annexures 3: Approved Mining Plan</b>
<b>4.</b>	<b>Annexures 4: CCA</b>
<b>5.</b>	<b>Annexures 5: Site Photographs</b>

# **Annexure- I**

## **ID PROOF**



**Annexure- II**  
**LOI & LEASE DEED**

भारतीय गैर न्यायिक INDIA NON JUDICIAL



उत्तर प्रदेश UTTAR PRADESH

प्रपत्र एम0एन0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम-14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक-04.02.2016 ई0 के क्रम में। यह अनुबंध आज दिनांक-27.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री निवेश पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी मो0- भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

वकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना-पत्र दिया है और उसने राज्य सरकार के पास 40,625/- रुपये की धनराशि प्रतिभूति के रूप में तथा रु0 5000/- की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान व पट्टान्तरित करती है- ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खाने, तल्प (Beds), सदरसीम्स (Viens) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या इसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनों तथा शर्तों के अधीन

जिलाधिकारी  
मीरजापुर

पञ्चानी अधिकारी  
खनिज, मीरजापुर

जिलाधिकारी  
मीरजापुर

निवेश पाण्डेय





उत्तर प्रदेश UTTAR PRADESH

BR 319913

भाग-2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना-

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्वन्ध में, इस भाग के खण्ड-(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्वन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीति:-

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा/ किये जायेंगे:-

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
ईमारती पत्थर (सेण्ट स्टोन)	रु0 65,000.00	02.50 एकड़	रु0 16,25,000.00	रु0 1,62,500.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक- 27-7-2016, 27-7-2017, 27-7-2018, 27-7-2019, 27-7-2020, 27-7-2021, 27-7-2022, 27-7-2023, 27-7-2024 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसा लेखा शीर्षक के अर्न्तगत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

आ. आ. अधिकारी वाराणसी अधिकारी  
वाराणसी वाराणसी

अ. आ. अधिकारी वाराणसी





उत्तर प्रदेश UTTAR PRADESH

BR 321008

(3) स्वामित्व की दर और उसके भुगतान की रीति:-

इस भाग के खण्ड (1) के नियमों के उपबन्धों के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/विद्युत् खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित लिखि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करें। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0-1 प्राप्त करने के लिये पट्टेदार द्वारा स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:-

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करे। नियम-66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववर्ती

मुख्य अधिकारी  
भीरजापुर

मुख्य अधिकारी  
भूतत्व, भीरजापुर

अ.प्र. 4/2016



भारतीय

6 AUG 2016

₹ 50

पाँच हजार

गण 1

प्रस्तुतकर्ता अथवा प्रयोक्ता का नाम

उपनिवेशक

गुनार

कम नं० 10978

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 02-Sep-2016

प्रस्तुतकर्ता या प्रयोक्ता का नाम निरशय पाण्डेय

लेख का प्रकार 6 विधायक

7. खंडिक भत्ता

1 से 6 तक का योग 20,080.0

शुल्क वसूल करने का दिनांक 27-Aug-2016

दिनांक जब श्रेय प्रतिनिधि या तत्काल प्रमाण पत्र वापस करने के लिए तैयार किया 02-Sep-2016

रजिस्ट्रार अफिसरों के हस्ताक्षर

गुनार, गीरजापुर

BR 319912

## उत्तर प्रदेश UTTAR PRADESH

रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पट्टाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्वारा दिये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है; और एतद्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला-गीरजापुर, तहसील-गुनार के अन्तर्गत परगना-भगवत स्थान ग्राम-सोनपुर पर स्थित है और जिसकी भूखण्ड संख्या-142 है तथा जिसमें- 02.50 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित हैं:-

उत्तर में- आ0सं0 142 का शेष भाग  
दक्षिण में- आ0सं0-142 का शेष भाग  
पूरब में- हीमा ग्राम चिरैया  
पश्चिम में- आ0सं0 142 का शेष भाग

एतद्वारा एतद्वारा जिसे 'उक्त भूखण्ड' कहा गया है।

रजिस्ट्रार अफिसरी गुनार, गीरजापुर

अधिकारी





उत्तर प्रदेश UTTAR PRADESH

AW 134424

- (10) पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0-11 (खन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।
- (11) पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।
- (12) पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जहाँ किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (13) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्रावधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (14) स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (15) खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।
- (16) अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

अतिरिक्त प्रमाण

9  
 अधिकारी वरिष्ठ अधिकारी  
 सी.ए.डी.सी. सी.डी.डी.  
 सी.डी.डी. सी.डी.डी.



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

₹ 1000

ONE THOUSAND RUPEES

Rs. 1000



AW 134423

उत्तर प्रदेश UTTAR PRADESH

और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6) - स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7) - निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8) - खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे सगस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

(9) - पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

मुख्य अधिकारी  
भारतपुर

मुख्य अधिकारी  
भारतपुर

अज्ञात ५/१०/१०





उत्तर प्रदेश UTTAR PRADESH

Y 539050

(17)- खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आयी हुई शीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।  
उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:-

1. जे. पी. शिवेपी, रक्षा अधिकारी, श्रीवास्तव
2. बामला कर्क, रक्षा अधिकारी, श्रीवास्तव
3. विक्रम बहादुर, रक्षा अधिकारी, श्रीवास्तव

9  
राज्य अधिकारी  
श्रीवास्तव

- की उपस्थिति में जिलाधिकारी, श्रीवास्तव द्वारा हस्ताक्षरित।
1. गौरव सादक (उप निदेशक) द्वारा इमीरगैट कटरा कोल्डर महुकोक निदेशक
  2. विशाल सिंह महेष के वरिष्ठ अधिकारी तब व विगत श्रीवास्तव की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित

अंक 44083

राज्य अधिकारी  
श्रीवास्तव

जिलाधिकारी  
श्रीवास्तव

जिलाधिकारी  
श्रीवास्तव



विशाल भादव



विशाल भादव





**Annexure- III**  
***Approved Mining Plan***

# REVISED MINE PLAN

WITH  
PROGRESSIVE MINE CLOSURE PLAN  
(Submitted Under Rule(s) of U.P. Minor Mineral  
Concession Rule 2021)  
OF  
**BUILDING STONE (SANDSTONE)**

Gata No.- 142, Village-Sonpur,  
Tehsil-Chunar, District-Mirzapur,  
State-Uttar Pradesh.

Lease Area- 1.01 Ha (2.50 Acre)  
Proposed Quantity/Year-75,000 Cum

Mine Plan Period-Up to Lease Deed Period  
Lease Deed Period-From 27-08-2016 to 26-08-2026

## APPLICANT

Shri Nikshay Pandey  
S/o Shri Rishi Kant Pandey,  
Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur,  
District-Mirzapur, Uttar Pradesh.

Digitally signed by Kamlesh Kumar Roy  
Date: 2023.12.13 18:06:21

## PREPARED BY

Yashvir Singh Chaudhary  
Registration No. RQP/UPDGM/No.020/Year 2020

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### INTRODUCTION

Applicants Shri Nikshay Pandey S/o Shri Rishi Kant Pandey, Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur, District-Mirzapur, Uttar Pradesh applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of 1.01 Ha (2.50 Acre) at Gata No.-142, Village-Sonpur, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh and the Mining Lease is granted in favor of above-said applicant for 10 years as per Lease Deed (M.M.-3) from 27-08-2016 to 26-08-2026 attached herewith.

The project proponent is a private individual and the project is a proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

Mining Plan with Progressive Mine Closure Plan is being submitted under rules of U.P. Minor Mineral (Concession) Rules 2021.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Vide Letter no. 424/Khanij/Svikriti/Kha.Pa./2016 on dated 04.02.2016 by the office of District Magistrate, Mirzapur (Mining Section) to get "Environmental Clearance Certificate".
2.	Date of first opening	After Execution of Lease Deed.
3.	Letter no/date of first mining proposal & lapse period	This shall be the fresh grant lease hence, there is no lapse period.
4.	Status of Environmental clearance	As per MoEF Notification dated 14.09.2006, the lessee shall submit the application to DEIAA for environment clearance after approval of mining plan.

## CHAPTER-1 GENERAL:

i.	Name of the Applicant with address	Shri Nikshay Pandey S/o Shri Rishi Kant Pandey, Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur, District-Mirzapur, Uttar Pradesh,
ii.	Status of the applicant	Private Individual
iii.	Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine	Building Stone (Sandstone)
iv.	Period for which the mining lease is granted	Ten Years from 27-08-2016 to 26-08-2026
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Yashvir Singh Chaudhary, Registration No. RQP/UPDGM/No.020/Year 2020, Village-Sukhravli, Post-Quarsi, Ramghat Road, Aligarh
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
vii.	Reference no & date of grant/communication received from the State Govt.	Vide Letter no. 424/Khanij/Svikriti/Kha.Pa./2016 on dated 04.02.2016 by the office of District Magistrate, Mirzapur (Mining Section) to get "Environmental Clearance Certificate".

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**CHAPTER-2 LOCATION & ACCESSIBILITY:-**

a).	Details of area with location maps	Sonpur village is located in Chunar tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 15km away from Sub-district headquarter Chunar. Location Map is attached as Plate No.-1					
	District and State	Mirzapur, Uttar Pradesh.					
	Tehsil	Chunar					
	Village	Sonpur					
	Gata/ Arazi/ Khasra/ Plot No.	142					
	Area (Hectares)	1.01					
	Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.					
	Existence of public road / railway line, if any nearby and approximate distance	Sonpur village is located in Chunar tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 15km away from Sub-district headquarter Chunar.  • All distance measured in aerial distance.					
	Latitude and Longitude	The GPS reading of all corner pillars is given below.					
		Pillar	Latitude (N)	Longitude (E)			
		A	25° 3'0.21"N	83° 0'17.06"E			
		B	25° 3'0.06"N	83° 0'19.36"E			
		C	25° 2'55.51"N	83° 0'19.13"E			
		D	25° 2'55.65"N	83° 0'16.68"E			
	Land Use Pattern	The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below- Table No					
	Sr. No	Land use	Agriculture Land (Acre)	Forest Land (Acre)	Govt. Land (Acre)	Barren Land (Acre)	Grazing Land (Acre)
	1	Mining pits Quarry	-	-	2.5	-	-

2	Approach Road	-	-	0	-	-
3	Dumps	-	-	0	-	-
4	Office, Rest Shelter etc.	-	-	0	-	-
5	Balance undisturbed land	-	-	0	-	-
Total				2.5		

- b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be.

**INFRASTRUCTURAL – FACILITIES:**

i) Roads:

Lease area is situated in village Sonpur which is about 14 Km away from Chunar Sub-district and 45.0 km from Mirzapur District Headquarter in SE Direction.

ii) Power:

The Village Sonpur has electricity connection while lease area is not connected with the Electricity. Surrounding 5 Km. village is electrified from the lease area.

iii) Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table in the region ranges at 40-50 m bgl.

iv) Transport:

The area is well connected by local bus services, which connects Mirzapur.

vi) Places of Tourist Interest:

Chunar fort is about 15.0 km towards North-West Direction.

vii) Health Facilities:

Primary health centre (PHC) is at Village Sonpur. Govt. Hospital is in Mirzapur.

viii) Education facilities:

The Village Sonpur has a Primary School. However, Secondary, Higher Secondary & college education are at Chunar Town, which is 14 Km away.

ix) Postal facilities: The nearest Post- Office is situated in Village Sonpur.

x) Rail head: The nearest Railway Station is Mirzapur Railway Station about 26 Km. towards NW Direction from the lease area.

### CHAPTER-3.0 GEOLOGY AND EXPLORATION:

#### 3a.1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Chunar, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2. Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams. No seasonal perennial drainage exists within the lease area.

The highest point of the lease area is 136.0mRL in S direction while lowest point of the lease area is 131.0mRL in N direction. The topography of lease area is shown in Plate No. 3. Altitude of the area is given as Google Earth Software.

#### 3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower Kaimur Vijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia	Silicified shale	30m
	Lower Quartzite	30m
----- Unconformity -----		
	Rohats limestone	170- 180m
Kheinjua sub group	Glucomitic Sandstone	100m
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone & Angari Shale		
	Basal Conglomerates	180m
----- Unconformity -----		
Bijawar Group	Phyllite & Quartzite with Lenticular Carbonates	

### 3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80 to 1.0 soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and Eolin environment of deposition.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. -Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sandstone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

#### **Basis of estimation of reserves:**

- i) The bulk density of sand stone has been taken 2.5 in view of the past mining experience.
- ii) The geological reserves have been computed through cross sectional area method.
- vi) The area of each section is multiplied by the strike influence to get the volume.

The category-wise reserves are given in **Table No. 3.**

**Economic axis:** Due to past mining the mineral produce is boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

**Feasibility Status:** Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out; therefore feasibility axis has been considered as F1.

**Geological axis:** General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 2m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

**CHAPTER-4.0 RESERVES:****METHOD OF ESTIMATION OF RESERVE:**

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 36m & 35m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

**GEOLOGICAL RESERVES:**

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

**1. Proved Reserves(111):**

The entire Quantities of mineral occurring upto 110mRL below from the surface ground level have been considered as under proved category (111).

**2. Probable Reserve (122):**

The entire Quantities of mineral occurring 10m.zone below the proved reserve zone is considered as Probable Reserves (122).

**3. Feasibility Mineral Resources (211):**

Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

**4. Pre-Feasibility Mineral Resources (222):**

Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of Mineral Resources is shown Table No-1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Geological Reserve (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	259095
2) Probable Mineral Reserve	122	74808
3) Feasibility Mineral Resources	211	96702
4) Pre-Feasibility Mineral Resources	222	76467
<b>TOTAL</b>		<b>507072</b>

**GEOLOGICAL RESERVES****Proved Mineral Reserves (111)**

Section Line	Sectional Area (m <sup>2</sup> )	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	2420	36	87120	130680
2-2'	2446	35	85610	128415
Total				259095

**Probable Mineral Reserve (122)**

Section Line	Area (m <sup>2</sup> )	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	697	36	25092	37638
2-2'	708	35	24780	37170
Total				74808

**Feasibility Mineral Resources (211)**

Section Line	Area (m <sup>2</sup> )	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	908	36	32688	49032
2-2'	908	35	31780	47670
Total				96702

**Pre-Feasibility Mineral Resources (222)**

Section Line	Area (m <sup>2</sup> )	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	718	36	25848	38772
2-2'	718	35	25130	37695
Total				76467

**MINEABLE RESERVE:**

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground level will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 135m up to RL 100m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and 10m width of bench has been taken to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

MINEABLE RESERVES						
Slice/ Bench RL (m)	Av. Face Length (m)	Av. Face Advance ment (m)	Bench height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable Reserves (Cum)
135-130	66	135	4	35640	1.5	53460
130-124	56	125	6	42000	1.5	63000
124-118	46	115	6	31740	1.5	47610
118-112	36	105	6	22680	1.5	34020
112-106	26	95	6	14820	1.5	22230
106-100	16	85	6	8160	1.5	12240
Total					1.5	232560

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## CHAPTER -5 DEVELOPMENT AND PRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 10m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

### Year-wise Planning

Maximum 75000 cum quantity of Mineable mineral is proposed to be excavated in each year as per current market demand. A total of 225000 cum Mineable Reserves proposed to excavate during 3 year.

b) Year wise Development and Production:

i) Development and Production in 1st Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Mineral from the top Benches RL 135m & RL 130m will be will be open, developed, mined out a new bench of 130mRL to 124mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M <sup>3</sup> )	Volume ROM (M <sup>3</sup> ) (SF 1.5)	Mineable Reserves (M <sup>3</sup> )	Balance in the Bench(cum)
135-130	0	66	135	4	35640	53460	53460	0
130-124	0	56	43	6	14448	21672	21540	132
Total							75000	132

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 130m to RL 124m will be advanced, mined out a new bench of 124mRL to 118mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M <sup>3</sup> )	Volume ROM (M <sup>3</sup> ) (SF 1.5)	Mineable Reserves (M <sup>3</sup> )	Balance in the Bench(cum)
130-124	132	56	82	6	27552	41328	41460	0
124-118	0	46	82	6	22632	33948	33540	408
Total							75000	408

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 124m & RL 118m will

be mined out, a new bench of RL 118m to RL 112m will be opened and advance and mined out, again a new bench of RL 112m to RL 106m will be opened and advance and mined out, again a new bench of RL 106m to RL 100m will be opened and advance to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance (M)	Height (m)	Volume (M <sup>3</sup> )	Volume ROM (M <sup>3</sup> ) (SF 1.5)	Mineable Reserves (M <sup>3</sup> )	Balance in the Bench(cum)
124-118	408	46	33	6	9108	13662	14070	0
118-112	0	36	105	6	22680	34020	34020	0
112-106	0	26	95	6	14820	22230	22230	0
106-100	0	16	33	6	3168	4752	4680	72
Total							75000	72

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be used in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next Three years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 232560 M<sup>3</sup> with proposed rate of production 75000 M<sup>3</sup> of Mineral per annum .The expected life of mine with above proposed target comes out about 3.10 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be a manual semi- mechanized mine. Excavation & loading of mineral shall be carried out by means of excavators. Mining shall be carried out from top to downwards throughout the formation of bench. The height & width of benches shall be kept 6 m with

face slope 70°. Approach road & haul roads having width 6m with gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 75000 Cum or 187500 MT

Daily production required assuming 300 working days =  $187500/300=625$  MT/day

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of =  $4 \times 2.5 \times 6.0 \times 2.5 = 150$  tones

ii) Daily production required = 625 MT

iii) No. of holes to be drilled in one Shift =  $625/150 = 4.16$  Say 5

iv) Length of each hole with 10% sub grade drilling = 6.6 m.

v) Therefore metreage required to be drilled =  $6.6 \times 4.16 = 27.45$  say 28

vi) Expected performance of drills in one shift = @5m/h = 40m.

vii) Therefore number of drills required for production =  $27.45/40 = 0.68$  Say = 1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930 tones

Operating shift per day -  $930 \times 1 = 930$  tones

Maximum Mineral to be handle per day - 625 tones

Therefore no of excavator required for handling the quantity of granite stone

=  $625/930 = 0.67$  say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m <sup>3</sup>	Diesel (70-80 ltrs/ day)

#### D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

- i) To & fro journey time: from mine area to mine road  
To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.
- ii) Scooping and waiting = 2 min.
- iii) Loading = 2 min.
- iv) To& fro journey = 5 min.
- v) Turning and unloading = 2 min.
- vi) Therefore total cycle time = 16min.

Requirement of Tippers:

- Crusher stone to be transported per day = 625 MT
- Cycle time of Tippers = 16 min.
- Therefore round trips per hour =  $60/16 = 3.75$
- Average load carried per round per trip =  $3.75 \times 10 = 37.5$  MT
- Therefore average carrying capacity per Tippers one shift =  $37.5 \times 8 = 300$  MT
- Therefore total no. of Tippers required =  $625/300 = 2.08$  say 3
- Standby Tippers = 1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	4	10tonnes	Diesel

#### (g) Blasting:

- (a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth : 6 m.

Spacing : 4 m.

Burden : 2.5 m.

Thus, one hole will give a quantity of about :  $4 \times 2.5 \times 6.0 \times 2.5 = 150$  tones

Excavation required per day (Considering

Maximum excavation per day : 625 M.T.

Thus nos. of hole to be drilled and required to be blasted:  $625/150 = 4.16$  No. say 5

These deep holes will be blasted in one round.

- b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

- c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.
- c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.
- d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.
- e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signalling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

### 5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 0.891 Ha.

Time Frame of Completion of Exploration:

Exploration as on date: One trial pit was dug in scattered manner with in lease area & all the pit has converted into mining pit.

Exploration during plan period: The entire area is consisting of stony outcrops and depth of mining pits has reached 35m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 0.891 Ha having length 66 m & width of 135 m & average depth 35m.

Conceptual Development:

Mining will be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period be 0.673 Ha having length 66 m & width of 135 m & average depth 35m.

Details of the area are as follows:

- a) Plan period: - Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 66m x 135m x 35m deep. The depth of the pit will be confined to 100 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 225000 M<sup>3</sup> sand stone shall be generated during plan period at the rate of 75000 M<sup>3</sup> /Year. The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously.

b) Conceptual plan: The conceptual plan of the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 66m x 135m x 35m deep. The depth of the pit will be confined to 100 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 225000 M<sup>3</sup> sand stone shall be generated during plan period at the rate of 75000 M<sup>3</sup> /Year. After 3 Year Mining 7560 M<sup>3</sup> quantity of reserve shall be generated for the conceptual plan. The minor mineral exists within the entire lease area shall be used in making aggregate; therefore generation of waste shall be nil. Worked out area will matured for rehabilitation, & stabilized by plantation of local species in five year plan.

5.4 a) Anticipated life of mine:

The total mineable reserves are 232560 M<sup>3</sup> with proposed rate of production 75000 M<sup>3</sup> of Mineral per annum .The expected life of mine with above proposed target comes out about 3.10 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

**CHAPTER-6. WASTE DISPOSAL ARRANGEMENTS:**

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

**CHAPTER-7. RECLAMATION PLAN:**

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	0.891
End of conceptual period	0.891

**CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:**

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 5.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

**CHAPTER-9.A OTHER:**

The Mining supervisor shall supervise the mining operation

**Site Services:**

The following site services will be provided near the mine

- |      |                     |   |
|------|---------------------|---|
| i)   | Office              | 1 |
| ii)  | Drinking water shed | 1 |
| iii) | Rest shelter        | 1 |
| iv)  | First Aid Centre    | 1 |

Thus category-wise employments will be as below:

II <sup>nd</sup> Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 50
<b>Total:</b>	<b>: 62</b>

**9B. Mine Drainage :**

- a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1km aerial distance towards NW of lease area in crusher side. The top level of the well is 136.0 mRL & water table encountered in the well is about 46.0 m deep and the expected depth of water table in the region is about 90.0 mRL. During next 3 years, the mine working will be confined up to 100.0 mRL. Water table will not be interested by mining operations.

#### CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product).

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached. No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.  
No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.  
No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

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## CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

### 11.0 ENVIRONMENT MANAGEMENT PLAN

#### 11.1 BASE LINE INFORMATION

##### Land use/Land Cover

Existing Land use of the area is barren land.

##### Water Regime

**Surface Water:** Lease area has a mild slope towards North West. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

**Ground Water:** (Source: Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast.

##### Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid of trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are *Ficus religiosa* (pipal), *Boswellia serrata* (Salai), *Shorea robusta* (sal) and *Tectona grandis* (teak) may also be recommended. *Mangifera indica* (Aam), *Emblica officinalis* (Anwala), *Aegle marmelos* (lbei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

##### Climate

**Temperature:** January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C . May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

**Rain Fall:** The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high.

### Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 & 25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Charvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

### Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively.

### Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

### Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

### 11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.

2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 100 tree saplings is being proposed to plant in the nearby village area.
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Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers offloading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

#### Environment Management

##### Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

##### Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

##### Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

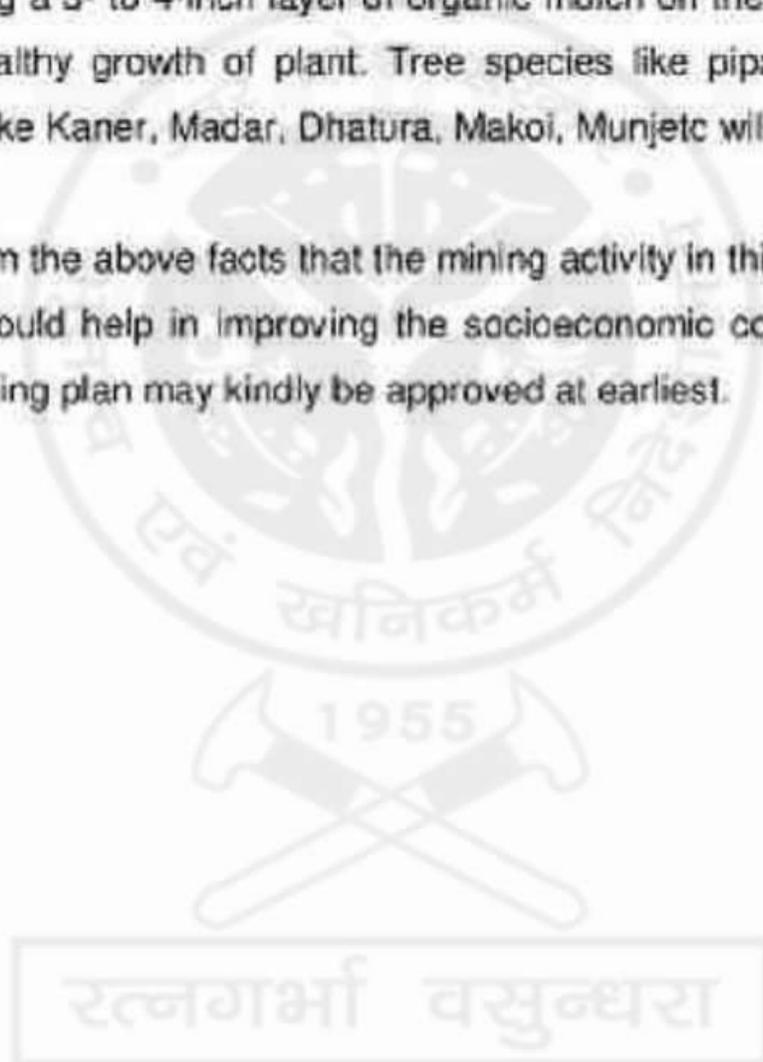
**Corporate Social Responsibility:**

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby area by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shrubs like Kaner, Madar, Dhatura, Makoi, Munj etc will be preferred to plant.

**CONCLUSION:**

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surrounding villages. Hence this mining plan may kindly be approved at earliest.



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## PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

- a) Name of Lessee: Shri Nikshay Pandey  
S/o Shri Rishi Kant Pandey,  
Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur,  
District-Mirzapur, Uttar Pradesh.
- b) Status of Lessee: Pvt Individual
- c) Location: The location plan is enclosed as (Plate No. 1)
- d) Extent of Lease area: 1.01 Ha
- e) Type of lease area: The land applied for mining lease waste land.
- f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (Ha)	Forest Land (Ha)	Govt Land (Ha)	Grazing Land (Ha)
1	Mining pits Quarry	-	-	0.891	-
2	Balance undisturbed land	-	-	0.119	-
	Total	-	-	1.01	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Building Stone (sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes is made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers. Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule of amended UP Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Shri Nikshay Pandey  
S/o Shri Rishi Kant Pandey,  
Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur,  
District-Mirzapur, Uttar Pradesh.

b). Name, address & Registration No of F.Q.P.:

Yashvir Singh Chaudhary,  
Registration No. RQP/UPDGM/No.020/Year 2020,  
Village-Sukhravli, Post-Quarsi, Ramghat Road, Aligarh (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

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## 2.0 Mine Description:

2.1. Topography & Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

#### 4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

#### 4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

#### 4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during FMCP period.

#### 4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

#### 4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

#### 4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

- i). Use of explosives and the blasting operation.
- ii). Slope Failures in open pit or fall of machinery.
- iii). Road Accidents.

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

- ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6 m. with appropriate width of working bench that is a minimum of almost 2 times bench height, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

- iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

#### 4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

#### 5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

#### 6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year		Total
	1 <sup>st</sup>	Up to Lease Period	
ii) Plantation (No. of saplings )	100	Maintenance	100

### 7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year		Total amount in Rs.
	1 <sup>st</sup>	Up to Lease Period	
Plantation(@ Rs. 200/ sampling)	100	Maintenance	20,000
Total			20,000

### 8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 2% of the profit will be diverted towards this activity.

### 9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In Ha.)
1.	Mining	-	0.891	0.891
2.	Undisturbed			0.119
<b>Grand Total</b>				<b>1.01</b>

Area to be considered for financial assurance 2.50 Acre

Financial assurance @ Rs.25,000/- per acre.

(2.5 Acre X 25,000) = Rs. 62500/-

However Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Mirzapur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date:20-11-2023

Place: Lucknow

# LOCATION PLAN



PLATE NO.-1

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# KEY PLAN



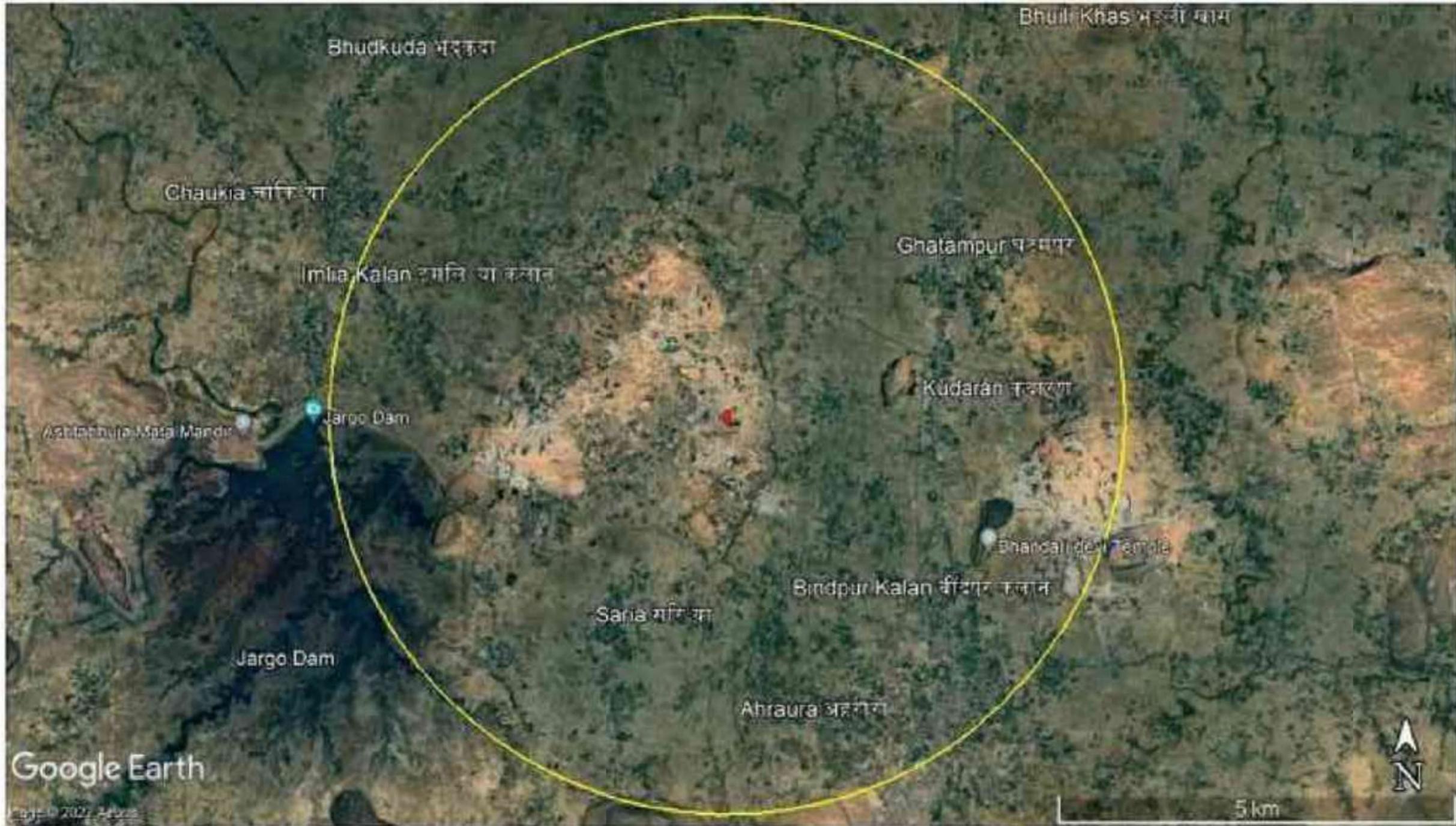
Mining of BUILDING STONE (SANDSTONE)

- Mining Site
- 500m Buffer Boundary

PLATE NO.-2i

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# KEY PLAN

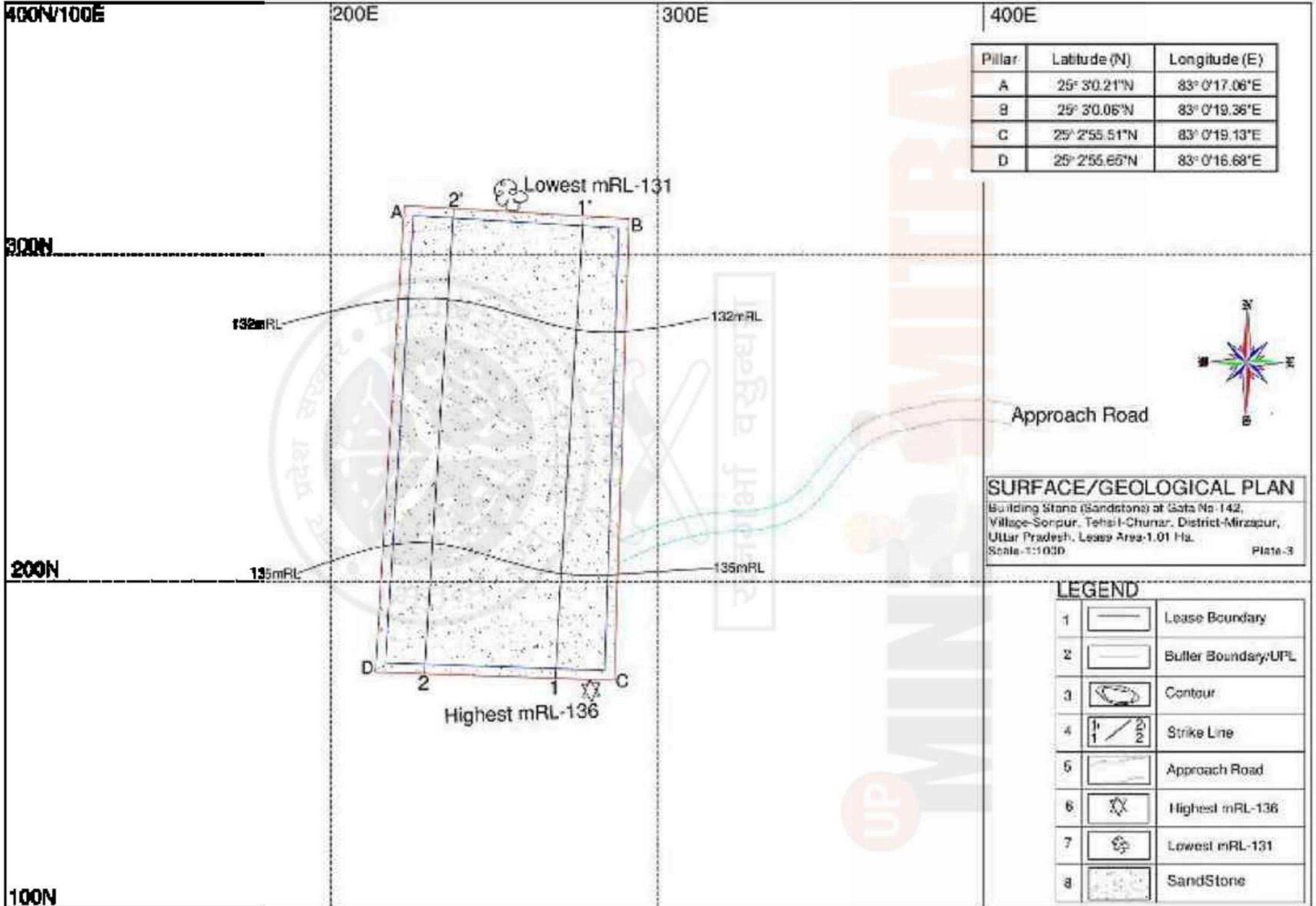


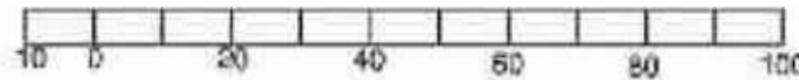
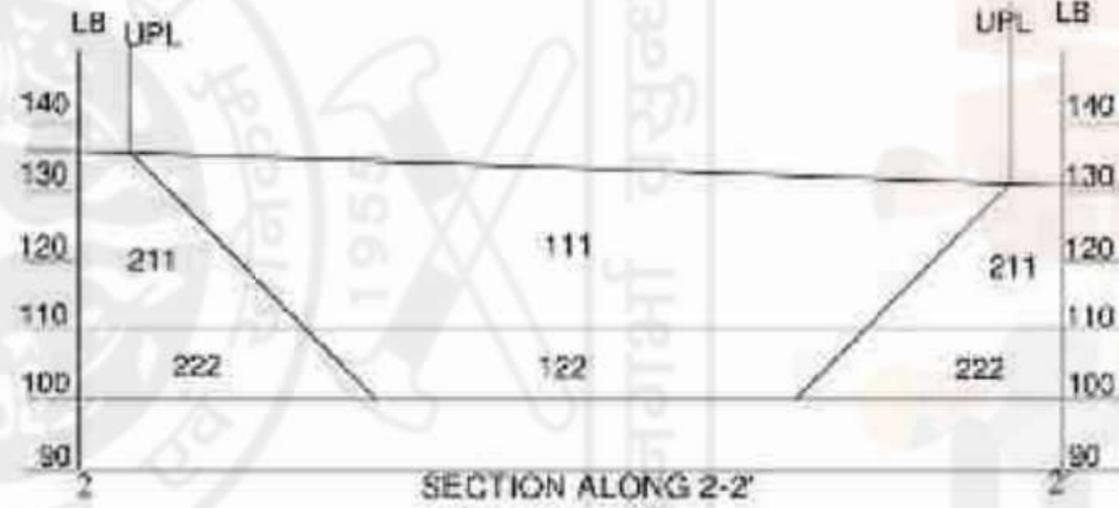
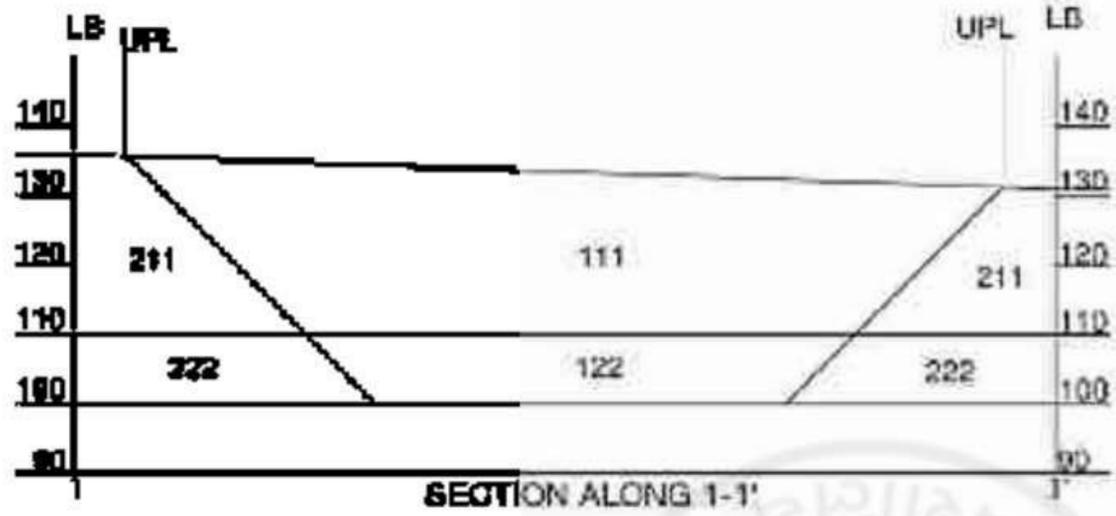
Mining of BUILDING STONE (SANDSTONE)

— Mining Site  
 — 5Km Buffer Boundary

PLATE NO.-2ii

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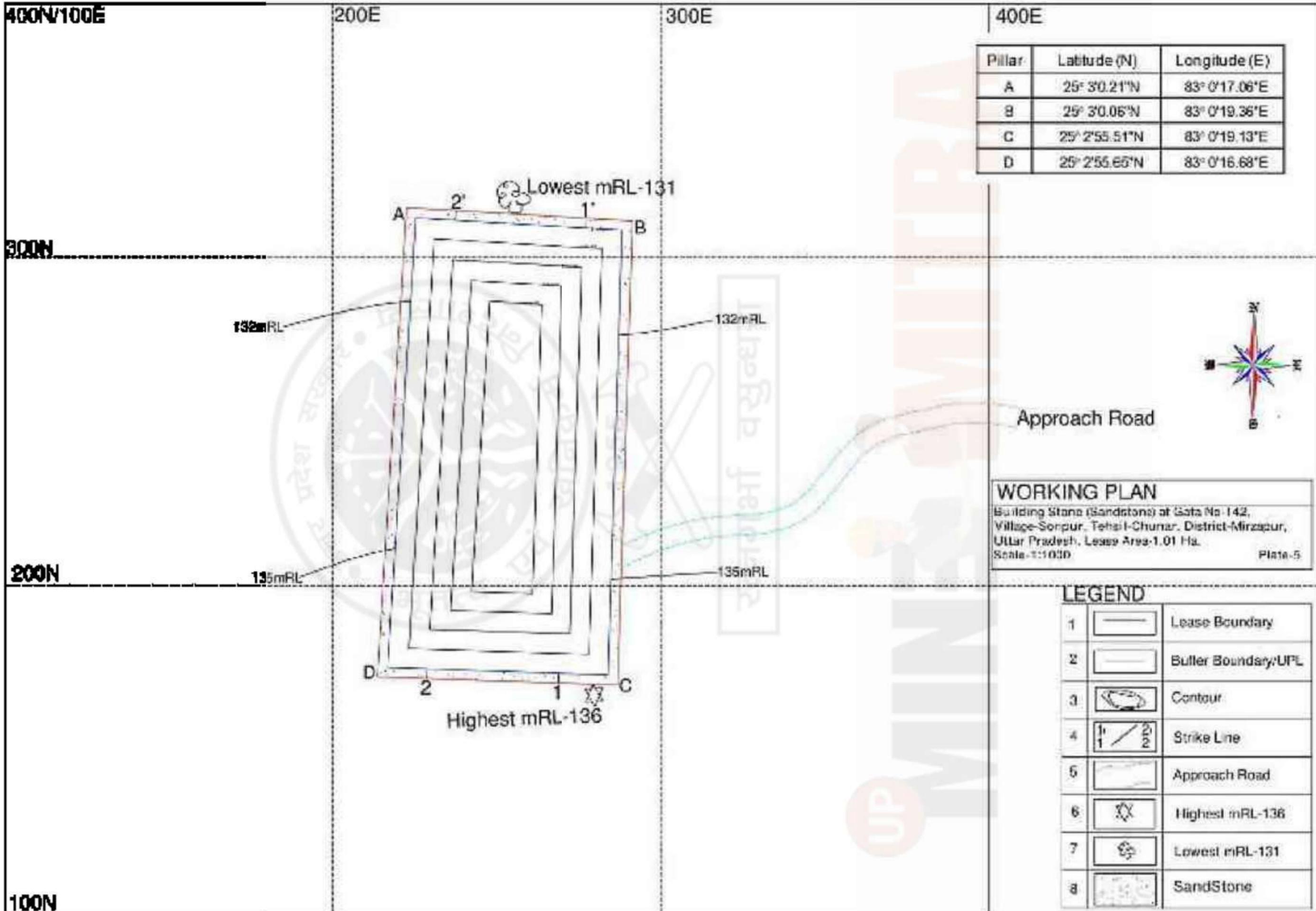


LEGEND

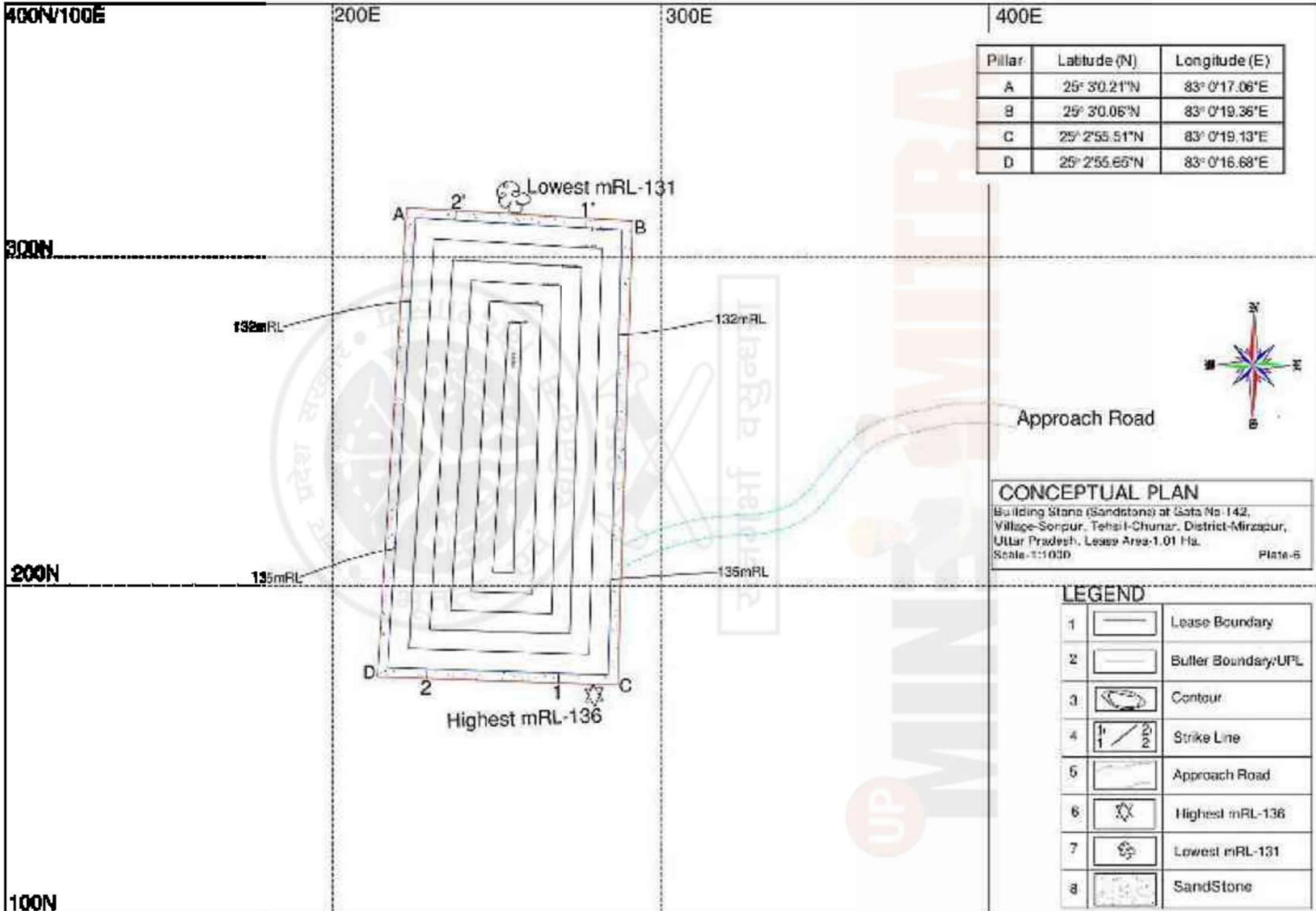
1	Ground Surface
2	Water Boundary, etc.
3	211 Topsoil (Surface)
4	111 Topsoil (Surface)
5	222 Topsoil (Surface)
6	122 Topsoil (Surface)

**GEOLOGICAL CROSS-SECTION PLAN**  
 Building Scheme (Sondhan) at Ganga No-143, Village Sondhan,  
 Tehsil-Chanderi, District-Indore, Uttar Pradesh.  
 Lease Area-1.01 Ha.  
 Scale-1:1,000 Plate-C

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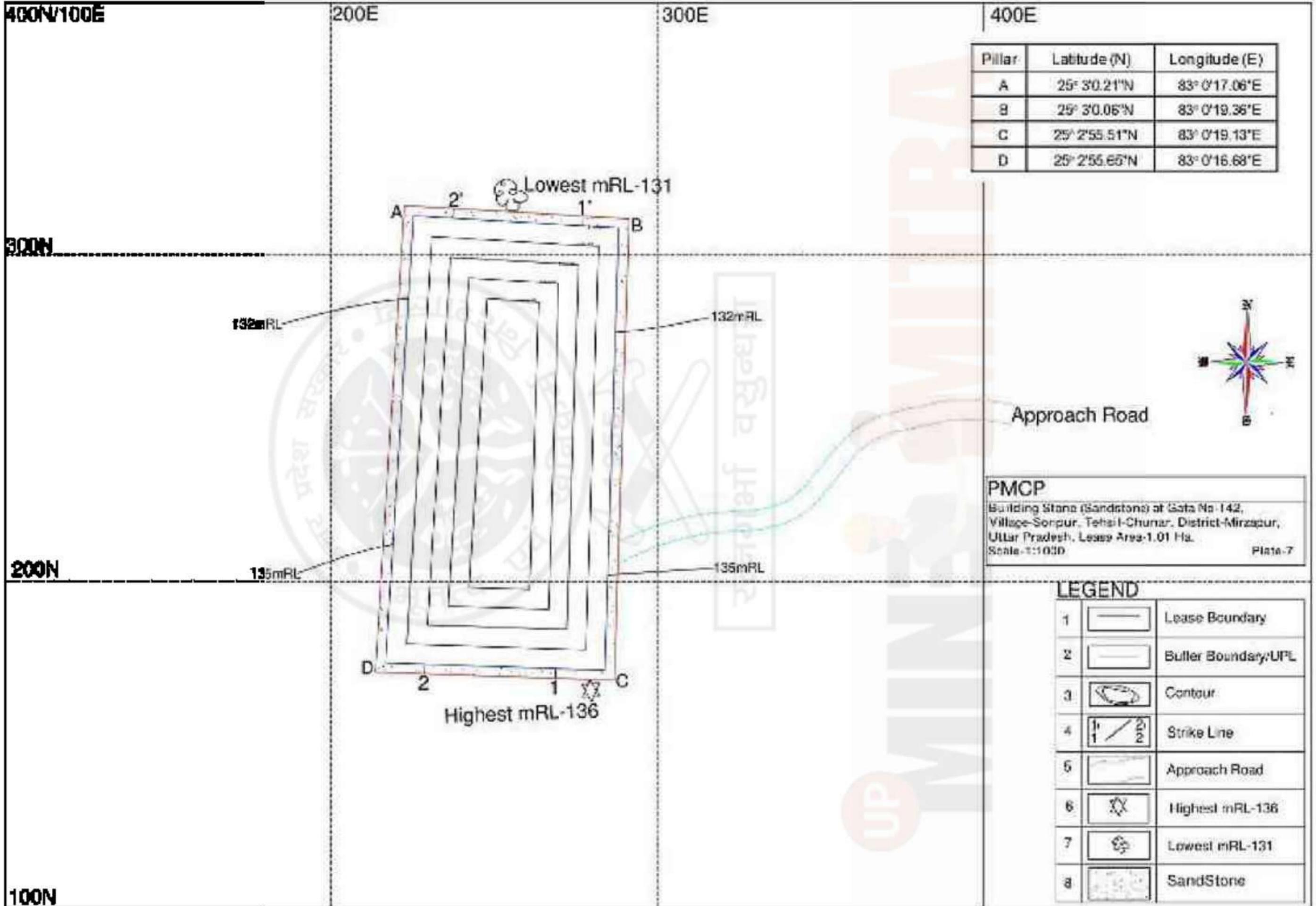


Pillar	Latitude (N)	Longitude (E)
A	25° 3'0.21"N	83° 0'17.06"E
B	25° 3'0.06"N	83° 0'19.36"E
C	25° 2'55.51"N	83° 0'19.13"E
D	25° 2'55.65"N	83° 0'16.68"E

**CONCEPTUAL PLAN**  
 Building Stone (Sandstone) at Gata No. 142,  
 Village-Sonpur, Tehsil-Chunar, District-Mirzapur,  
 Uttar Pradesh, Lease Area-1.01 Ha.  
 Scale-1:1000 Plate-6

LEGEND		
1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4		Strike Line
5		Approach Road
6		Highest mRL-136
7		Lowest mRL-131
8		SandStone

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# कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 424/खनिज/स्वीकृति/ख0प0/2016

दिनांक: 04/02/2016

## आदेश

जनपद-मीरजापुर के तहसील-घुनार स्थित ग्राम-सोनपुर के आराजी संख्या-142 में 2.50 एकड़ (ख0क0-44) भूखंड पर श्री निरंजन पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर द्वारा दिनांक 24.12.2014 को निर्धारित प्रारूप पर संलग्नकों सहित आवेदन पत्र प्रस्तुत किया गया था। खनन पट्टा हेतु आवेदित उस क्षेत्र पर सम्बन्धित प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर द्वारा उपलब्ध कराये गये अनापत्ति प्रपत्र एवं शासनादेश संख्या-3781/86-2014-278/2011 दिनांक 12.12.2014 में दिये गये निर्देशों के अधीन संपुका सचिव, भूतत्व एवं खनिकर्म अनुभाग (उ0प्र0) शासन लखनऊ द्वारा अपने पत्र संख्या-3976/86-2015-350/2015 दिनांक 15.01.2015 द्वारा संपुका सचिव के अधीन अनुमोदन प्रदान किया गया है, अतएव उ0प्र0 उपखनिज (परिहार) नियमावली 1953 के नियमानुसार आवेदक के पक्ष में सैण्डस्टोन (इमारती पत्थर) के खनन हेतु दस वर्ष की अवधि के लिए खनन पट्टा निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता है।

## शर्तें

- (1) अनुमोदित खनन योजना जिसमें वार्षिक विकास योजनाओं, खनित क्षेत्रों के भूमि उद्धार एवं पुनर्वासन के महत्व एवं निवेशक द्वारा सम्यक रूप से अनुमोदित खनन बंदी की उत्तरोत्तर योजना का ध्यान होगा एवं पर्यावरण विभाग से पर्यावरण स्वच्छता प्रमाण पत्र (Environmental Clearance Certificate) प्रस्तुत कर दिये जाने के उपरान्त नियमानुसार पट्टा विलेख निष्पादन की कार्यवाही की जायेगी।
- (2) पट्टे का प्राप्ति द्वारा वित्तीय आश्वासन की रकम स्वस्थाने चट्टान किस्म की खान के लिए लगभग 25000.00 प्रति एकड़ की दर से न्यूनतम 2 लाख देय होगी। वित्तीय आश्वासन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पूर्व पट्टेदार द्वारा जिलाधिकारी को प्रस्तुत किया जायेगा:-
  - (क) किसी अनुसूचित बैंक से प्रत्यय पत्र
  - (ख) अनुपासन या प्रतिभूति बंध पत्र
  - (ग) प्रतिभूति का कोई अन्य प्रारूप या सक्षम प्राधिकारी को स्वीकार्य कोई अन्य गारन्टी।
- (3) खनन पट्टा विलेख निष्पादन के पूर्व खनन पट्टे का प्राप्ति, पट्टे के निबंधनों एवं शर्तों के उचित पालन के लिए वार्षिक देय अपरिहार्य भाटक (रु० 65000.00 प्रति एकड़ की दर से) 2.50 एकड़ पट्टा क्षेत्र के लिए रु० 162500.00 का 25 प्रतिशत अर्थात् रु० 40625.00 एवं नियमानुसार निर्धारित सीमांकन शुल्क खनिज के लेखा शीर्षक में जमा कर खनन की प्रति प्रस्तुत करना होगा।
- (4) आवेदित क्षेत्र में इमारती पत्थर सैण्ड स्टोन स्वस्थाने चट्टान किस्म का खनिज निक्षेप उपलब्ध है क्षेत्र में खनन कार्य हेतु विस्फोटक का प्रयोग सक्षम स्तर से अनुमति प्राप्त कर किया जायेगा।
- (5) खनन कार्य से निकले मलबे का निस्तारण खनन योजना के अनुरार करना होगा।
- (6) सीमांकन के समग स्वीकृत क्षेत्र का संपन संरक्षण करने पर सीके की भौतिक स्थिति के अनुसार प्रस्तावित क्षेत्र के क्षेत्रफल में संशोधन किया जा सकता है जो पट्टाधारक को मान्य होगा।
- (7) स्वीकृत खनन पट्टा क्षेत्र में पर्यावरण एवं पारिस्थितिकी व खनिज की सुरक्षा एवं संरक्षण के दृष्टिकोण से नियमानुसार अनुमोदित खनन योजना के अनुसार ही खनन कार्य करना होगा।
- (8) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिज का परिवहन प्रभागीय वनाधिकारी मीरजापुर वन प्रभाग मीरजापुर की अनुमति के बिना वन भूमि से होकर नहीं किया जायेगा, अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।
- (9) प्रपत्र एम0एम्0-11 प्राप्त करने हेतु देय रायल्टी का भुगतान अधिन रूप से करना होगा।
- (10) स्वीकृत खनन पट्टा क्षेत्र से भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण, नियमानुसार अनुमति प्राप्त किए बिना नहीं किया जायेगा।
- (11) खनन पट्टाधारक को भारतीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा० न्यायालयों व शासन एवं निदेशालय द्वारा समय-समय पर निर्गत आदेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।

(राजेश कुमार सिंह)  
जिलाधिकारी  
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

- प्रतिलिपि निम्नलिखित को भुवनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-
- 1 प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग उ०प्र० शासन लखनऊ।
  - 2 निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
  - 3 पुलिस अधीक्षक, मीरजापुर।
  - 4 प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर।
  - 5 व्यापार कर अधिकारी, मीरजापुर।
  - 6 सम्बन्धित उप जिलाधिकारी, मीरजापुर।
  - 7 खान अधिकारी मीरजापुर।
  - 8 सम्बन्धित पट्टाधारक श्री निरंजन पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर।

जिलाधिकारी,  
मीरजापुर।



## सीमांकन आख्या

आज दिनांक 11/10/2023 को जनपद मीरजापुर की तहसील चुनार स्थित ग्राम सोनपुर की आराजी सं० 142 रकबा 2.50 एकड़ (1.01 हे०) क्षेत्र में श्री निवशय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी मो० भटवा के पोखरी, तहसील सदर, जनपद मीरजापुर के पक्ष में स्वीकृत ईमारती पत्थर यथा सैण्डस्टोन गिट्टी/बोल्डर/पटिया के खनन पट्टा क्षेत्र का सीमांकन कार्य प्रस्तावक/प्रस्तावक के प्रतिनिधि निवशय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय मीरजापुर की उपस्थिति में किया गया। उक्त सीमांकन कार्य मानचित्र पर दर्शाये गये सन्दर्भ बिन्दु आराजी सं०-108 में स्थित कुओं (R.P. 1) एवं आराजी सं०-149/508, 149/513 एवं आराजी संख्या-144 का मध्य (R.P. 2) को आधार मानकर सीमांकन किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः A,B,C,D,A को मौके पर चिन्हित कर प्रस्तावक/प्रस्तावक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से प्रस्तावक/प्रस्तावक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित प्रस्तावक/प्रस्तावक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू-निर्देशांक लिया गया है जिसका विवरण निम्नवत् है:-

### जियो कोर्डिनेट

क्र०सं०	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25° 3'0.21"N	83° 0'17.06"E
2	B	25° 3'0.06"N	83° 0'19.36"E
3	C	25° 2'55.51"N	83° 0'19.13"E
4	D	25° 2'55.65"N	83° 0'16.68"E

### चौहद्दी

उत्तर- आ०सं० 142 का शेष भाग  
दक्षिण- आ०सं० 142 का शेष भाग  
पूरब - सीमा ग्राम चिरैया  
पश्चिम- आ०सं० 142 का शेष भाग

खनन पट्टाधारक/प्रतिनिधि  
हस्ताक्षर

निवशय पाण्डेय  
889085119

*Jayant*  
प्रस्तावक

*(Punaram Ahake)*  
खान निरीक्षक  
मीरजापुर

# मोहनपुर

परगना - भगवत  
तहसील - मुनार  
जनपद मोरजापुर

स.स. १९५७

मंगोतीदिह

चिरैया



अहिरपुर

जाताचक

माना :-

१. १०० मीटर

१. १०० मीटर  
 २. १०० मीटर  
 ३. १०० मीटर  
 ४. १०० मीटर  
 ५. १०० मीटर  
 ६. १०० मीटर  
 ७. १०० मीटर  
 ८. १०० मीटर  
 ९. १०० मीटर  
 १०. १०० मीटर

**CONSENT LETTER FROM APPLICANT**

**I, Nikshay Pandey S/o Shri Rishi Kant Pandey, Add.-Village-Bhatwa Ke Pokhari, Tehsil- Mirzapur, District-Mirzapur, Uttar Pradesh, hereby authorize Yashvir Singh Chaudhary, Registration No. RQP/UPDGM/No.020/Year 2020, Village-Sukhravli Post-Quarsi Ramghat Road Aligarh to prepare the Mining Plan Under Rule of Uttar Pradesh Miner Mineral (Concession) Rules, 2021 in respect of Building Stone (Sandstone) Mine for an area of 1.01 Ha (2.5 Acre) at Gata No.- 142, Village-Sonpur, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared by Yashvir Singh Chaudhary. I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

**Prepared By**

Yashvir Singh Chaudhary,

Registration No. RQP/UPDGM/No.020/Year 2020,

Village-Sukhravli, Post-Quarsi, Ramghat Road, Aligarh.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

**Date: 20-11-2023**

**Place: Mirzapur**

*(Handwritten Signature)*

**(Nikshay Pandey)**

# DIRECTORATE OF GEOLOGY AND MINING, UP



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 14 of U.P. Mines Mineral Concessions Rules, 1987)

**Shri. Yashvir Singh Chaudhary** (U.P. IAS) **Dr. E.M. Darsikan Singh**

614 Village Subhasi Post (Quasi) Banghwa Road, Aligarh (U.P.)

whose photograph and signature is affixed hereto below, having shown satisfactory evidence of his qualification & experience as required in rule 14 in form No. MCO/2022/27 as a qualified person to prepare Mining Plan under Rule 14 of the U.P. Mines Mineral Concessions Rules, 1987.

1. His registration number is **MSP/2022/27/16** Year **2020**

2. This recognition is valid for a period of 05 years from **16-07-2020** to **15-07-2025**.

3. His office address is 614 Village Subhasi Post (Quasi) Banghwa Road, Aligarh (U.P.)

4. His mobile number is **9896012345**

5. Contact No. **9896012345** **रत्नगर्भा वसुन्धरा**

6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information or the Mining Plan or producing the wrong documents.

This certificate shall be valid only for preparation of mining plan of the area within the territory of Uttar Pradesh and not for any other purposes.



*(Signature)*

Signature of qualified person

Place: Lucknow  
Date: 16-07-2020

*(Signature)*  
(Dr. Roshan Jacob)  
Director

प्रेषक,

**निदेशक,**  
 भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
 खनिज भवन, लखनऊ।

सेवा में

**जिलाधिकारी**  
**Mirzapur**

संख्या :-

**2023/11/20/288152**दिनांक :- **2023-12-13**

विषय :-

पट्टाधारक श्री **Shri Nikshay Pandey** के पक्ष में स्वीकृत जनपद **Mirzapur** में तहसील **Chunar** ग्राम-**Sonpur** गाटा सं०-142.. क्षेत्रफल **1.0100** हे० में उपखनिज **खण्डा/बोल्डर/गिट्टी/पटिया/स्टोन डस्ट (सैण्ड स्टोन और क्वार्टजाईट)**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **Shri Nikshay Pandey** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2023-12-13** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन पूर्व में स्वीकृत खनन योजना का समाप्ति दिनांक से आगामी **33** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **75000.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 6.0 मी० एवं बेन्च की चौड़ाई ऊँचाई से कम नहीं होनी चाहिए। खनन कार्य ऊपर से नीचे की ओर बेन्च बनाते हुये किया जायेगा।

2. खनन पट्टा स्थल पर फल्ट एंड बॉक्स व स्ट्रेचर रखे जायें।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. भारी मशीन एवं विस्फोटक का प्रयोग सक्षम विभाग द्वारा प्रदत्त अनुमोदन के सापेक्ष नियमानुसार किया जायेगा।

6. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन किया जायेगा।

भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी  
कृते निदेशक।

संख्या :- 2023/11/20/288152 (1)/मा0 प्लान ,तद् दिनांक

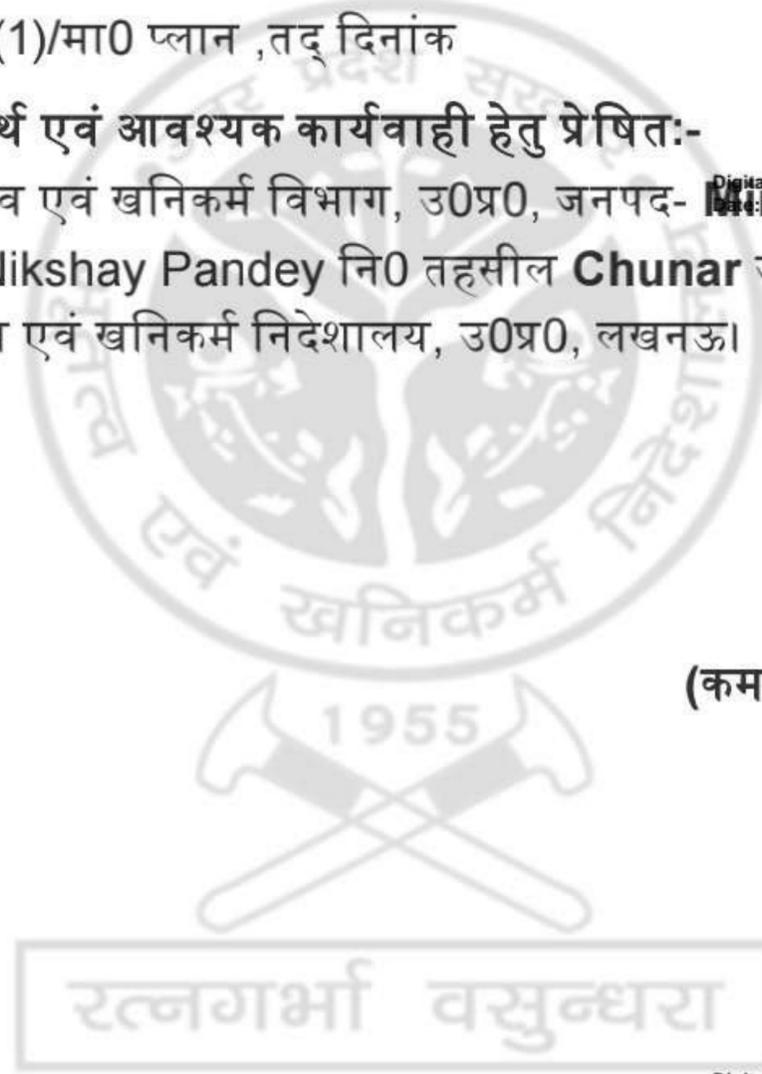
प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- **Mirzapur**
- 2- पट्टाधारक श्री Shri Nikshay Pandey नि० तहसील **Chunar** जनपद **Mirzapur**
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

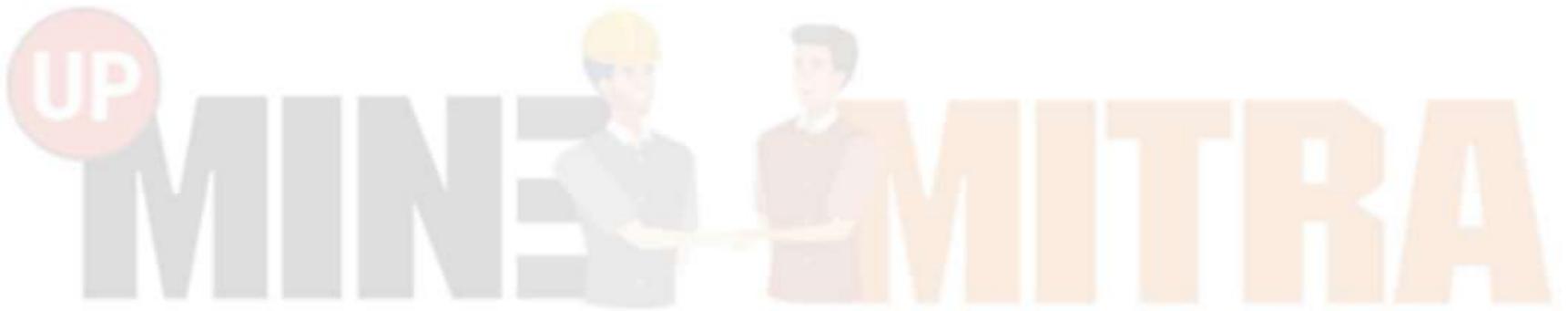
भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी  
कृते निदेशक।



Digitally signed by Kamlesh Kumar Roy  
Date: 2023.12.13 18:06:31



# **Annexure- IV**

**CCA**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183947/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 05/07/2023

To,

M/s

SHRI NIKSHAY PANDEY(SAND STONE MIINES)

ARAZI NO. 142, AREA-1.01 Ha, VILL. SONPUR, TEHSIL-  
CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-  
21092818

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SHRI NIKSHAY PANDEY(SAND STONE MIINES)** located at **ARAZI NO. 142, AREA-1.01 Ha, VILL. SONPUR, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI NIKSHAY PANDEY(SAND STONE MIINES)** granted for the period from **05/07/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	75000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
  7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
  8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 142, VILL. SONPUR, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 753/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 and submit its compliance report to UPPCB.
3. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
4. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time

to time.

25. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.

26. Consent fees if revised, shall be payable by industry from the date of its applicability.

27. Industry shall comply with the relevant provisions of Environmental Laws.

28. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.07.06 16:41:03 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.07.06 16:41:11 +05'30'

**Chief Environmental Officer (circle-2)**



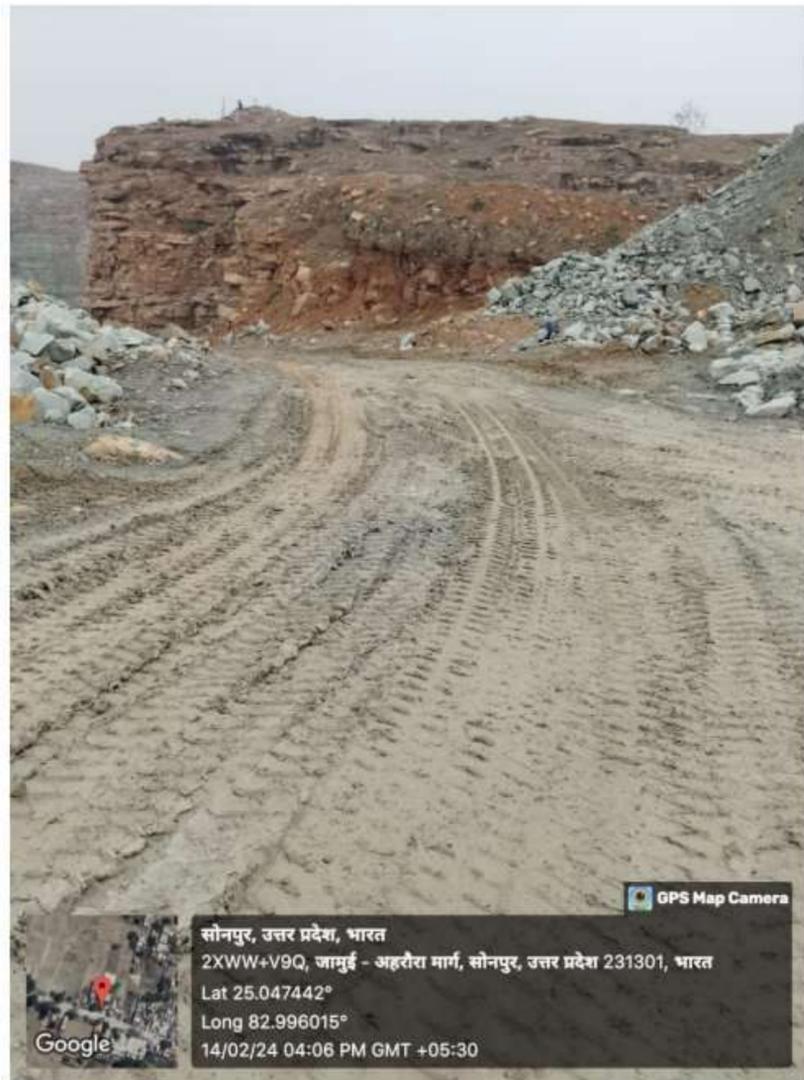
## मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment ) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**Annexure- V**  
***Site Photographs***







उत्तर प्रदेश UTTAR PRADESH

BR 319911

BR 319911

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम-14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक-04.02.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक-27.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी मो0- भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना-पत्र दिया है और उसने राज्य सरकार के पास 40,625/-रुपये की धनराशि प्रतिभूति के रूप में तथा रु0 5000/- की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसंविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार, को निम्नलिखित प्रदान व पट्टान्तरित करती है- ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, तल्प (Beds), सदरसीम्स (Viens) जो अचुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनो तथा शर्तों के अधीन

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रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पट्टाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्वारा दिये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न समयों पर होने लगें, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है: और एतद्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग-1

### इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला-मीरजापुर, तहसील-चुनार के अन्तर्गत परगना-भगवत स्थान ग्राम-सोनपुर पर स्थित है और जिसकी भूखण्ड संख्या-142 है तथा जिसमें- 02.50 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित हैं:-

उत्तर में- आ0सं0 142 का शेष भाग  
दक्षिण में- आ0सं0 142 का शेष भाग  
पूरब में- सीमा ग्राम चिरैया  
पश्चिम में- आ0सं0 142 का शेष भाग

एतदपश्चात् जिसे "उक्त भूखण्ड" कहा गया है।

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आ0सं0 अधिकारी  
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निकशय पाण्डेय







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(3) स्वामित्व की दर और उसके भुगतान की रीति:-

इस भाग के खण्ड (1) के नियमों के उपबन्धों के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्ही खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करें। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0-11 प्राप्त करने के लिये पट्टेदार दिये स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:-

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम-66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती

जान अतिकारी पधानी अतिकारी  
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अक्षय 4/10/2016





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तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/- (दो हजार रुपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना:-

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा नियमावली के नियम-70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)-नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)- उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)- पट्टेधारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली-1963 के नियम-34 के प्राविधानों के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरुद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)- नियमावली-1963 के नियम-36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन

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व्यक्ति अधिकारी  
बनिस, मोरजापुर

अक्षय शर्मा





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एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग-3

सामान्य उपबन्ध

(1)- नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है: यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली-1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दाखल कर सकता है।

(2)- पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:- पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तदपश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1) के अधीन समाप्त न कर दिया जायें, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया या हो, खड़े किये गये हों, स्थापित किये गये हों या रखे

  
 जिला अधिकारी  
 खनिज, मीरजापुर

  
 उपभागी अधिकारी  
 खनिज, मीरजापुर

निदेशक ५१०८५





### उत्तर प्रदेश UTTAR PRADESH

गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये बाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)– पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गई सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई हैं और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4)– ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापना-पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)– नोटिसें:

इस उपस्थापना-पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे

राज्य अधिकारी वधानी अधिकारी  
मीरजापुर बनिज, मीरजापुर

अक्षय पांडे





### उत्तर प्रदेश UTTAR PRADESH

और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

#### (6)- स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

#### (7)- निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

#### (8)- खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

#### (9)- पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

वन अधिकारी  
मीरजापुर

पञ्जाबी अधिकारी  
बनिज, मीरजापुर

अक्षय ५/०३२





### उत्तर प्रदेश UTTAR PRADESH

AW 134424

- (10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0-11 (खन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।
- (11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।
- (12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्रावधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।
- (16)– अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

विश्वनाथ शर्मा

9  
 वरुण अधिकारी  
 वरुणा अधिकारी  
 खनिज, मोरजापुर



भारतीय गैर न्यायिक

भारत INDIA

- 9 AUG 2016

₹. 500

FIVE HUNDRED RUPEES



सत्यमेव जयते

पाँच सौ रुपये

Rs. 500

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

Y 539050

(17)- खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:-

1. जे. पी. द्विवेदी, सहाय अधिकारी, मीरजापुर
2. कमलेश कुमार, सहाय अधिकारी, मीरजापुर
3. विक्रम बहादुर, सहाय अधिकारी, मीरजापुर

9  
साक्ष्य अधिकारी  
मीरजापुर

1. गौरव सादव, सहाय अधिकारी, मीरजापुर
2. विशाल सिंह, सहाय अधिकारी, मीरजापुर

अशोक कुमार

साक्ष्य अधिकारी  
मीरजापुर

वसुधा अधिकारी  
सहाय, मीरजापुर

जिलाधिकारी  
मीरजापुर



अशोक कुमार



विशाल सादव













सत्यमेव जयते

भारत सरकार  
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय

Ministry of Micro, Small and Medium Enterprises

**MSME**

सूक्ष्म, लघु एवं मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES

## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-57-0007751

NAME OF ENTERPRISE

NIKSHAY PANDEY

TYPE OF ENTERPRISE \*

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	09/05/2023
2	2022-23	Micro	24/08/2022

MAJOR ACTIVITY

**MANUFACTURING**

SOCIAL CATEGORY OF  
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	NIKSHAY PANDEY

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	0	Name of Premises/ Building	NA
Village/Town	Mirzapur	Block	City
Road/Street/Lane	Bhatwa ki pokhari	City	Mirzapur
State	UTTAR PRADESH	District	MIRZAPUR , Pin 231001
Mobile	8840085119	Email:	Nikshaypandey.2000@gmail.com

DATE OF INCORPORATION /  
REGISTRATION OF ENTERPRISE

09/08/2022

**DATE OF COMMENCEMENT OF  
PRODUCTION/BUSINESS****09/01/2022****NATIONAL INDUSTRY  
CLASSIFICATION CODE(S)**

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2396 - Cutting, shaping and finishing of stone	23960 - Cutting, shaping and finishing of stone	Manufacturing
2	13 - Manufacture of textiles	1393 - Manufacture of carpets and rugs	13939 - Manufacture of other floor coverings n.e.c.	Manufacturing

**DATE OF UDYAM REGISTRATION****24/08/2022**

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

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**For any assistance, you may contact:**

1. District Industries Centre: MIRZAPUR ( UTTAR PRADESH )

2. MSME-DFO: ALLAHABAD ( UTTAR PRADESH )

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Ministry of Micro, Small and Medium Enterprises



Udyam Registration Number : UDYAM-UP-57-0007751

<b>Type of Enterprise</b>	MICRO	<b>Major Activity</b>	Manufacturing
<b>Type of Organisation</b>	Proprietary	<b>Name of Enterprise</b>	NIKSHAY PANDEY
<b>Owner Name</b>	SHRI NIKSHAY PANDEY	<b>PAN</b>	AUBPP7969C
<b>Do you have GSTIN</b>	Yes	<b>Mobile No.</b>	8840085119
<b>Email Id</b>	Nikshaypandey.2000@gmail.com	<b>Social Category</b>	General
<b>Gender</b>	Male	<b>Specially Abled(DIVYANG)</b>	No
<b>Date of Incorporation</b>	09/08/2022	<b>Date of Commencement of Production/Business</b>	09/01/2022

#### Bank Details

<b>Bank Name</b>	<b>IFS Code</b>	<b>Bank Account Number</b>
Indian Bank	IDIB000J570	50427067323

#### Employment Details

<b>Male</b>	<b>Female</b>	<b>Other</b>	<b>Total</b>
5	1	0	6

#### Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2021-22	Micro	0.00	0.00	0.00	46498980.00	0.00	46498980.00	Yes	ITR - 3, 5, 6
2	2020-21	Micro	0.00	15000.00	0.00	21852600.00	0.00	21852600.00	Yes	ITR - 3, 5, 6

**Unit(s) Details**

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	NIKSHAY PANDEY	NA	NA	RAJENDRA NAGAR	CITY	BHATWA KI POKHRI	MIRZAPUR	223110	UTTAR PRADESH	MIRZAPUR

**Official address of Enterprise**

<b>Flat/Door/Block No.</b>	0	<b>Name of Premises/ Building</b>	NA
<b>Village/Town</b>	Mirzapur	<b>Block</b>	City
<b>Road/Street/Lane</b>	Bhatwa ki pokhari	<b>City</b>	Mirzapur
<b>State</b>	UTTAR PRADESH	<b>District</b>	MIRZAPUR , <b>Pin : 231001</b>
<b>Mobile</b>	8840085119	<b>Email:</b>	Nikshaypandey.2000@gmail.com
<b>Latitude</b>	25.045451977626374	<b>Longitude:</b>	82.6679748460856

**National Industry Classification Code(S)**

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2396 - Cutting, shaping and finishing of stone	23960 - Cutting, shaping and finishing of stone	Manufacturing
2	13 - Manufacture of textiles	1393 - Manufacture of carpets and rugs	13939 - Manufacture of other floor coverings n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
Are you interested to get registered on National Career Service(NCS) Portal	Yes
Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	Yes
District Industries Centre	MIRZAPUR ( UTTAR PRADESH )
MSME-DFO	ALLAHABAD ( UTTAR PRADESH )
Date of Udyam Registration	24/08/2022
Date of Printing	17/02/2024

<b>IEC Details</b>	
IEC Number	
IEC Status	Inactive
IEC Registration Date	
IEC Modification Date	

**ENVIRO-TECH SERVICES***An Analytical Laboratory***(A GOVERNMENT APPROVED LAB)**

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

**TEST REPORT**

TEST REPORT NO.: ETS/1206/03/2024

URLNO.TC130092400001206F

DATE OF REPORT: 15.03.2024

**AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT**

**Name And Address of Customer** : SHRI NIKSHAP PANDEY (SAND STONE MINES)  
 ARAZI NO.142, AREA-1.01 HA VILL.SONPUR. TEHSIL-CHUNAR  
 DISTRICT-MIRZAPUR U.P

**Date of Monitoring** : 11.03.2024

**Analysis Start Date** : 12.03.2024

**Analysis End Date** : 15.03.2024

**Duration Of Monitoring** : 11.03.2024 To 12.03.2024

**Time Of Monitoring** : 10.40 AM To 10.40 AM (CO for 1.0 Hrs.)

**Sample ID No** : 1206

**Sampling Done By** : ETS STAFF

**Sampling Location** : NEAR MAIN GATE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR Ambient Temperature: 30.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	82.7	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	34.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	11.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	32.8	For 24 Hrs.=80	IS: 5182 (Part-6)



**For ENVIRO-TECH SERVICES**  
**AUTHORIZED SIGNATORY**  
 MD HUMRAJ  
 Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

**Note:-**

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

**ETS-LAB****TEST REPORT**

TEST REPORT NO.: ETS/1206/03/2024

DATE OF REPORT: 15.03.2024

**AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT**

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.62	For 1 Hrs.=4	IS 5182 (Part-10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY

MD HUMRA,  
Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2018

**Note:-**

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

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## TEST REPORT

TEST REPORT NO.: ETS/1207/03/2024 URLNO.TC130092400001207F DATE OF REPORT: 15.03.2024

### AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : SHRI NIKSHAP PANDEY (SAND STONE MINES)  
 ARAZI NO.142, AREA-1.01 HA VILL.SONPUR. TEHSIL-CHUNAR  
 DISTRICT-MIRZAPUR U.P

Date of Monitoring : 11.03.2024  
 Monitoring Start Date : 11.03.2024  
 Monitoring End Date : 12.03.2024  
 Duration Of Monitoring : 24 HOURS  
 Sample ID No : 1207  
 Monitoring Done By : ETS STAFF  
 Sampling Location : NEAR MAIN GATE  
 Sampling Method : ETS/STP/NOISE-01  
 Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	64.1	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	42.8	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
 Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*



For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY

Quality Manager

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

#### Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A NO.424 OF 2024

IN THE MATTER OF:

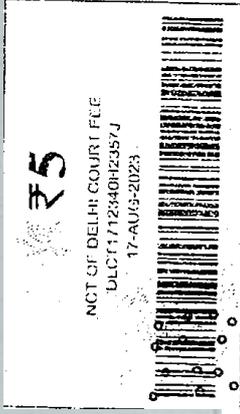
SAMPURNA NAND

...APPLICANT

VERSUS

NIKSHAY PANDEY

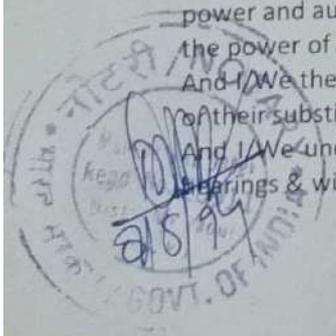
...RESPONDENT



KNOW ALL to whom these presents shall come I, NIKSHAY PANDEY, S/O - SH. RISHI KANT PANDEY, R/O - SONPUR CHUNAR, MIRZAPUR, UTTAR PARDESH the above named APPLICANT /RESPONDENT, do hereby appoint:

S. C. LADI AND COMPANY ADVOCATES B-6/58,LGF, SAFDARJUNG ENCLAVE NEW DELHI — 110029. Ph. 26109933, 26109944 E-MAIL|deeksha.kakar@scladi.com

Hereinafter called the advocate/(s) to be my/our Advocate/(s) in the above noted case and authorise them :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit &/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do & sign the power of attorney or And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocates of their substitute in the matter as my/our own acts as done by me/us to all intents and purposes. And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called.



Handwritten signature

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatsoever ordered by the Court shall be of the Advocate which he shall receive and remain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 08 day of MAY 2024.

ACCEPTED subject to the terms of the fees

Advocate

Advocate

Client

(IDENTIFIED THE SIGNATURE)

